THE MENTAL HEALTH CARE BILL, 2013

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THE MENTAL HEALTH CARE BILL, 2013

A BILL to provide for mental health care and services for persons with mental illness and to protect, promote and fulfil the rights of such persons during delivery of mental health care and services and for matters connected therewith or incidental thereto.

WHEREAS the Convention on Rights of Persons with Disabilities and its Optional Protocol was adopted on the 13th December, 2006 at United Nations Headquarters in New York and came into force on the 3rd May, 2008;

AND WHEREAS India has signed and ratified the said Convention on the 1st day of October, 2007;

AND WHEREAS it is necessary to align and harmonise the existing laws with the said Convention.

Be it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

CHAPTER I
PRELIMINARY

1. (1) This Act may be called the Mental Health Care Act, 2013.

(2) It shall extend to the whole of India.
(3) The provisions of this Act, except the provisions of sections 33, 45 and 73, shall come into force within a period of three months from the date on which it receives the assent of the President.

(4) The provisions of sections 33, 45 and 73 shall come into force within a period of nine months from the date on which it receives the assent of the President.

2. (1) In this Act, unless the context otherwise requires,—

(a) “advance directive” means an advance directive made by a person under section 5;

(b) “appropriate Government” means,—

(i) in relation to a mental health establishment established, owned or controlled by the Central Government or the Administrator of a Union territory having no legislature, the Central Government;

(ii) in relation to a mental health establishment, other than an establishment referred to in sub-clause (i), established, owned or controlled within the territory of—

(A) a State, the State Government;

(B) a Union territory having legislature, the Government of that Union territory;

(c) “Board” means the Mental Health Review Board constituted by the Commission under sub-section (1) of section 80;

(d) “care-giver” means a person who resides with a person with mental illness and is responsible for providing care to that person and includes a relative or any other person who performs this function, either free or with remuneration;

(e) “Central Authority” means the Central Mental Health Authority constituted under section 33;

(f) “clinical psychologist” means a person—

(i) having a recognised qualification in Clinical Psychology from an institution approved and recognised, by the Rehabilitation Council of India, constituted under section 3 of the Rehabilitation Council of India Act, 1992; or

(ii) having a Post Graduate degree in Psychology or Applied Psychology and a Master of Philosophy in Clinical Psychology or medical and social psychology or Masters of Philosophy in mental health and social psychology obtained after completion of a full time course of two years which includes supervised clinical training or doctorate in clinical psychology which includes supervised clinical training,

from any university recognised by the University Grants Commission established under the University Grants Commission Act, 1956;

(g) “Commission” means the Mental Health Review Commission constituted under sub-section (1) of section 73;

(h) “family” means a group of persons related by blood, adoption or marriage;

(i) “informed consent” means consent given for a specific intervention, without any force, undue influence, fraud, threat, mistake or misrepresentation, and obtained after disclosing to a person adequate information including risks and benefits of, and alternatives to, the specific intervention in a language and manner understood by the person;
(j) “least restrictive alternative” or “least restrictive environment” or “less restrictive option” means offering an option for treatment or a setting for treatment which—

(i) meets the person’s treatment needs; and

(ii) imposes the least restriction on the person’s rights;

(k) “local authority” means a Municipal Corporation or Municipal Council, or Zilla Parishad, or Nagar Panchayat, or Panchayat, by whatever name called, and includes such other authority or body having administrative control over the mental health establishment or empowered under any law for the time being in force, to function as a local authority in any city or town or village;

(l) “Magistrate” means—

(i) in relation to a metropolitan area within the meaning of clause (k) of section 2 of the Code of Criminal Procedure, 1973, a Metropolitan Magistrate;

(ii) in relation to any other area, the Chief Judicial Magistrate, Sub-divisional Judicial Magistrate or such other Judicial Magistrate of the first class as the State Government may, by notification, empower to perform the functions of a Magistrate under this Act;

(m) “medical officer in charge” in relation to any mental health establishment means the psychiatrist or medical practitioner who, for the time being, is in charge of that mental health establishment;

(n) “medical practitioner” means a person who possesses a recognised medical qualification—

(i) as defined in clause (h) of section 2 of the Indian Medical Council Act, 1956, and whose name has been entered in the State Medical Register, as defined in clause (k) of that section; or

(ii) as defined in clause (h) of sub-section (1) of section 2 of the Indian Medicine Central Council Act, 1970, and whose name has been entered in a State Register of Indian Medicine, as defined in clause (j) of sub-section (1) of that section; or

(iii) as defined in clause (g) of sub-section (1) of section 2 of the Homeopathy Central Council Act, 1973, and whose name has been entered in a State Register of Homeopathy, as defined in clause (i) of sub-section (1) of that section;

(o) “mental health establishment” means any health establishment, including Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy establishment, by whatever name called, either wholly or partly, meant for the care of persons with mental illness, established, owned, controlled or maintained by the appropriate Government, local authority, trust, whether private or public, corporation, co-operative society, organisation or any other entity or person, where persons with mental illness are admitted and reside at, or kept in, for care, treatment, convalescence and rehabilitation, either temporarily or otherwise; and includes any general hospital or general nursing home established or maintained by the appropriate Government, local authority, trust, whether private or public, corporation, co-operative society, organisation or any other entity or person; but does not include a family residential place where a person with mental illness resides with his relatives or friends;
(p) “mental health nurse” means a person with a diploma or degree in general nursing or diploma or degree in psychiatric nursing recognised by the Nursing Council of India established under the Nursing Council of India Act, 1947 and registered as such with the relevant nursing council in the State;

(q) “mental health professional” means—
   (i) a psychiatrist as defined in clause (x); or
   (ii) a professional registered with the concerned State Authority under section 55; or
   (iii) a professional with Doctorate of Medicine (Ayurveda) in ‘Mano Vigyan Avum Manas Roga’ or Doctorate of Medicine (Homeopathy) in psychiatry;

(r) “mental illness” means a substantial disorder of thinking, mood, perception, orientation or memory that grossly impairs judgment, behaviour, capacity to recognise reality or ability to meet the ordinary demands of life, mental conditions associated with the abuse of alcohol and drugs, but does not include mental retardation which is a condition of arrested or incomplete development of mind of a person, specially characterised by subnormality of intelligence;

(s) “minor” means a person who has not completed the age of eighteen years;

(t) “notification” means a notification published in the Official Gazette and the expression “notify” shall be construed accordingly;

(u) “prescribed” means prescribed by rules made under this Act;

(v) “prisoner with mental illness” means a person with mental illness who is an under-trial or convicted of an offence and detained in a jail or prison;

(w) “psychiatric social worker” means a person having post-graduate degree awarded after completion of course of study of minimum two years in mental health or psychiatric social work, or doctorate in mental health or psychiatric social work, from an university recognised by the University Grants Commission established under the University Grants Commission Act, 1956;

(x) “psychiatrist” means a medical practitioner possessing a post-graduate degree or diploma in psychiatry awarded by an university recognised by the University Grants Commission established under the University Grants Commission Act, 1956, or awarded or recognised by the National Board of Examinations and included in the First Schedule of Indian Medical Council Act, 1956, or recognised by the Medical Council of India, constituted under the Indian Medical Council Act, 1956, and includes, in relation to any State, any medical officer who having regard to his knowledge and experience in psychiatry, has been declared by the Government of that State to be a psychiatrist for the purposes of this Act;

(y) “regulations” means regulations made under this Act;

(z) “relative” means any person related to the person with mental illness by blood, marriage or adoption;

(za) “State Authority” means the State Mental Health Authority established under section 45.

(2) The words and expressions used and not defined in this Act but defined in the Indian Medical Council Act, 1956 or the Indian Medicine Central Council Act, 1970 and not inconsistent with this Act shall have the meanings respectively assigned to them in those Acts.

CHAPTER II

MENTAL ILLNESS AND CAPACITY TO MAKE MENTAL HEALTH CARE AND TREATMENT DECISIONS

3. (1) Mental illness shall be determined in accordance with such nationally or internationally accepted medical standards (including the latest edition of the International Classification of Disease of the World Health Organisation) as may be notified by the Central Government.
(2) No person or authority shall classify a person as a person with mental illness, except for purposes directly relating to the treatment of the mental illness or in other matters as covered under this Act or any other law for the time being in force.

(3) Mental illness of a person shall not be determined on the basis of,—

(a) political, economic or social status or membership of a cultural, racial or religious group, or for any other reason not directly relevant to mental health status of the person;

(b) non-conformity with moral, social, cultural, work or political values or religious beliefs prevailing in a person’s community.

(4) Past treatment or hospitalisation in a mental health establishment though relevant, shall not by itself justify any present or future determination of the person’s mental illness.

(5) The determination of a person’s mental illness shall alone not imply or be taken to mean that the person is of unsound mind unless he has been declared as such by a competent court.

4. (1) Every person, including a person with mental illness shall be deemed to have capacity to make decisions regarding his mental health care or treatment, if such person has ability to,—

(a) understand the information relevant to the mental health care or treatment decision;

(b) retain that information;

(c) use or weigh that information as part of the process of making the mental health care or treatment decision; and

(d) communicate his decision by any means (including talking, using sign language or any other means).

(2) The information referred to in sub-section (1) shall be given to a person using simple language, which such person understands or in sign language or visual aids or any other means to enable him to understand the information.

(3) Where a person makes a decision regarding his mental health care or treatment which is perceived by others as inappropriate or wrong, that by itself, shall not mean that the person does not have the capacity to make mental health care or treatment decision, so long as the person has the capacity to make mental health care or treatment decision under sub-section (1).

Explanation.—For the purpose of this section, the expression “information relevant to the mental health care or treatment decision” means information about the consequences of making the decision and information about the consequences of not making the decision.

CHAPTER III

ADVANCE DIRECTIVE

5. (1) Every person, who is not a minor, shall have a right to make an advance directive in writing, specifying any or all of the following, namely:—

(a) the way the person wishes to be cared for and treated for a mental illness;

(b) the way the person wishes not to be cared for and treated for a mental illness;

(c) the individual or individuals, in order of precedence, he wants to appoint as his nominated representative as provided under section 14.
An advance directive under sub-section (1) may be made by a person irrespective of his past mental illness or treatment for the same.

An advance directive made under sub-section (1), shall be invoked only when such person ceases to have capacity to make mental health care or treatment decisions and shall remain effective until such person regains capacity to make mental health care or treatment decisions.

Any decision made by a person while he has the capacity to make mental health care and treatment decisions shall over-ride any previously written advance directive by such person.

Any advance directive made contrary to any law for the time being in force shall be ab initio void.

An advance directive shall be made in writing on a plain paper with the person’s signature or thumb impression on it and attested by two witnesses and be,—

(a) registered with the Board in the district where the person is ordinarily resident; or

(b) signed by a medical practitioner certifying that the person has capacity to make mental health care and treatment decisions at the time of making the advance directive and that the person has made the advance directive of his own free will:

Provided that where the advance directive,—

(a) has been made in accordance with the procedure laid down in this sub-section; and

(b) contains a refusal for all future medical treatment for mental illness,

such advance directive shall be valid only after it has been submitted to the relevant Board and the Board following a hearing, has certified the validity of the advance directive:

Provided further that in case a person has written an advance directive which has not been registered with the Board or signed by a medical practitioner as referred to in the first proviso, the Board may decide the validity of such advance directive as and when required to do so.

No fee shall be charged for registering the advance directive with the concerned Board or signing by a medical practitioner as required under sub-section (1).

Subject to the provisions contained in clause (a) of sub-section (1) of section 91, every Board shall maintain an online register of all advance directives registered with it and make them available to the concerned mental health professionals as and when required.

An advance directive made under sub-section (1) of section 6 may be revoked, amended or cancelled by the person who made it at any time.

The procedure for revoking, amending or cancelling an advance directive shall be the same as for making an advance directive under sub-section (1) of section 6.

The advance directive shall not apply to the emergency treatment given under section 103 to a person who made the advance directive.
10. It shall be the duty of every medical officer in charge of a mental health establishment and the psychiatrist in charge of a person’s treatment to propose or give treatment to a person with mental illness, in accordance with his valid advance directive, subject to section 11.

11. (1) Where a mental health professional or a relative or a care-giver of a person desires not to follow an advance directive while treating a person with mental illness, such mental health professional or the relative or the care-giver of the person may make an application to the concerned Board to review, alter, modify or cancel the advance directive.

(2) Upon receipt of the application under sub-section (1), the Board may, after giving an opportunity of hearing to all concerned parties (including the person whose advance directive is in question), either uphold, modify, alter or cancel the advance directive after taking into consideration the following, namely:—

(a) whether the advance directive was made by the person out of his own free will and free from force, undue influence or coercion; or

(b) whether the person intended the advance directive to apply to the present circumstances, which may be different from those anticipated; or

(c) whether the person was sufficiently well informed to make the decision; or

(d) whether the person had capacity to make decisions relating to his mental health care or treatment when such advanced directive was made; or

(e) whether the content of the advance directive is contrary to other laws or constitutional provisions.

(3) The person writing the advance directive and his nominated representative shall have a duty to ensure that the medical officer in charge of a mental health establishment or a medical practitioner or a mental health professional, as the case may be, has access to the advance directive when required.

12. (1) The Commission shall regularly and periodically review the use of advance directives and make recommendations in respect thereof.

(2) The Commission in its review under sub-section (1) shall give specific consideration to the procedure for making an advance directive and also examine whether the existing procedure protects the rights of persons with mental illness.

(3) The Commission may modify the procedure for making an advance directive or make additional regulations regarding the procedure for advance directive to protect the rights of persons with mental illness.

13. (1) A medical practitioner or a mental health professional shall not be held liable for any unforeseen consequences on following a valid advance directive.

(2) The medical practitioner or mental health professional shall not be held liable for not following a valid advance directive, if he has not been given a copy of the valid advance directive.

CHAPTER IV

NOMINATED REPRESENTATIVE

14. (1) Notwithstanding anything contained in clause (c) of sub-section (1) of section 5, every person who is not a minor, shall have a right to appoint a nominated representative.
(2) The nomination under sub-section (1) shall be made in writing on plain paper with the person’s signature or thumb impression of the person referred to in that sub-section.

(3) The person appointed as the nominated representative shall not be a minor, be competent to discharge the duties or perform the functions assigned to him under this Act, and give his consent in writing to the mental health professional to discharge his duties and perform the functions assigned to him under this Act.

(4) Where no nominated representative is appointed by a person under sub-section (1), the following persons for the purposes of this Act in the order of precedence shall be deemed to be the nominated representative of a person with mental illness, namely:—

(a) the individual appointed as the nominated representative in the advance directive under clause (c) of sub-section (1) of section 5; or

(b) a relative, or if not available or not willing to be the nominated representative of such person; or

(c) a care-giver, or if not available or not willing to be the nominated representative of such person; or

(d) a suitable person appointed as such by the concerned Board; or

(e) if no such person is available to be appointed as a nominated representative, the Board shall appoint the Director, Department of Social Welfare, or his designated representative, as the nominated representative of the person with mental illness:

Provided that a person representing an organisation registered under the Societies Registration Act, 1860 or any other law for the time being in force, working for persons with mental illness, may temporarily be engaged by the mental health professional to discharge the duties of a nominated representative pending appointment of a nominated representative by the concerned Board.

(5) The representative of the organisation, referred to in the proviso to sub-section (4), may make a written application to the medical officer in charge of the mental health establishment or the psychiatrist in charge of the person’s treatment, and such medical officer or psychiatrist, as the case may be, shall accept him as the temporary nominated representative, pending appointment of a nominated representative by the concerned Board.

(6) A person who has appointed any person as his nominated representative under this section may revoke or alter such appointment at any time in accordance with the procedure laid down for making an appointment of nominated representative under sub-section (1).

(7) The Board may, if it is of the opinion that it is in the interest of the person with mental illness to do so, revoke an appointment made by it under this section, and appoint a different representative under this section.

(8) The appointment of a nominated representative, or the inability of a person with mental illness to appoint a nominated representative, shall not be construed as the lack of capacity of the person to take decisions about his mental health care or treatment.

(9) All persons with mental illness shall have capacity to make mental health care or treatment decisions but may require varying levels of support from their nominated representative to make decisions.

15. (1) Notwithstanding anything contained in section 14, in case of minors, the legal guardian shall be their nominated representative, unless the concerned Board orders otherwise under sub-section (2).
Where on an application made to the concerned Board, by a mental health professional or any other person acting in the best interest of the minor, and on evidence presented before it, the concerned Board is of the opinion that,—

(a) the legal guardian is not acting in the best interests of the minor; or

(b) the legal guardian is otherwise not fit to act as the nominated representative of the minor,

it may appoint, any suitable individual who is willing to act as such, the nominated representative of the minor with mental illness:

Provided that in case no individual is available for appointment as a nominated representative, the Board shall appoint the Director in the Department of Social Welfare of the State in which such Board is located, or his nominee, as the nominated representative of the minor with mental illness.

16. The Board, on an application made to it by the person with mental illness, or by a relative of such person, or by the psychiatrist responsible for the care of such person, or by the medical officer in charge of the mental health establishment where the individual is admitted or proposed to be admitted, may revoke, alter or modify the order made under clause (e) of sub-section (4) of section 14 or under sub-section (2) of section 15.

17. While fulfilling his duties under this Act, the nominated representative shall—

(a) consider the current and past wishes, the life history, values, cultural background and the best interests of the person with mental illness;

(b) give particular credence to the views of the person with mental illness to the extent that the person understands the nature of the decisions under consideration;

(c) provide support to the person with mental illness in making treatment decisions under section 98 or section 99;

(d) have right to seek information on diagnosis and treatment to provide adequate support to the person with mental illness;

(e) have access to the family or home based rehabilitation services as provided under clause (c) of sub-section (4) of section 18 on behalf of and for the benefit of the person with mental illness;

(f) be involved in discharge planning under section 107;

(g) apply to the mental health establishment for admission under section 96 or section 98 or section 99;

(h) apply to the concerned Board on behalf of the person with mental illness for discharge under section 96 or section 98 or section 99;

(i) apply to the concerned Board against violation of rights of the person with mental illness in a mental health establishment;

(j) appoint a suitable attendant under sub-section (5) of section 96 or sub-section (6) of section 96;

(k) have the right to give or withhold consent for research under circumstances mentioned under sub-section (3) of section 108.

CHAPTER V

RIGHTS OF PERSONS WITH MENTAL ILLNESS

18. (1) Every person shall have a right to access mental health care and treatment from mental health services run or funded by the appropriate Government.
(2) The right to access mental health care and treatment shall mean mental health services of affordable cost, of good quality, available in sufficient quantity, accessible geographically, without discrimination on the basis of gender, sex, sexual orientation, religion, culture, caste, social or political beliefs, class, disability or any other basis and provided in a manner that is acceptable to persons with mental illness and their families and care-givers.

(3) The appropriate Government shall make sufficient provision as may be necessary, for a range of services required by persons with mental illness.

(4) Without prejudice to the generality of range of services under sub-section (3), such services shall include—

(a) provision of acute mental health care services such as outpatient and inpatient services;

(b) provision of half-way homes, sheltered accommodation, supported accommodation;

(c) provision for mental health services to support family of person with mental illness or home based rehabilitation;

(d) hospital and community based rehabilitation establishments and services;

(e) provision for child mental health services and old age mental health services.

(5) The appropriate Government shall,—

(a) integrate mental health services into general health care services at all levels of health care including primary, secondary and tertiary health care and in all health programmes run by the appropriate Government;

(b) provide treatment in a manner, which supports persons with mental illness to live in the community and with their families;

(c) ensure that the long term care in a mental health establishment for treatment of mental illness shall be used only in exceptional circumstances, for as short a duration as possible, and only as a last resort when appropriate community based treatment has been tried and shown to have failed;

(d) ensure that no person with mental illness (including children and older persons) shall be required to travel long distances to access mental health services and such services shall be available close to a place where a person with mental illness resides;

(e) ensure that as a minimum, mental health services run or funded by Government shall be available in each district;

(f) ensure, if minimum mental health services specified under sub-clause (e) of sub-section (4) are not available in the district where a person with mental illness resides, that the person with mental illness is entitled to access any other mental health service in the district and the costs of treatment at such establishments in that district will be borne by the appropriate Government:

Provided that till such time the services under this sub-section are made available in a health establishment run or funded by the appropriate Government, the appropriate Government shall make rules regarding reimbursement of costs of treatment at such mental health establishment.

(6) The appropriate Government shall make available a range of appropriate mental health services specified under sub-section (4) of section 18 at all general hospitals run or funded by such Government and basic and emergency mental health care services shall be available at all community health centres and upwards in the public health system run or funded by such Government.
(7) Persons with mental illness living below the poverty line whether or not in possession of a below poverty line card, or who are destitute or homeless shall be entitled to mental health treatment and services free of any charge and at no financial cost at all mental health establishments run or funded by the appropriate Government and at other mental health establishments designated by it.

(8) The appropriate Government shall ensure that the mental health services shall be of equal quality to other general health services and no discrimination be made in quality of services provided to persons with mental illness.

(9) The minimum quality standards of mental health services shall be as specified by regulations made by the State Authority.

(10) Without prejudice to the generality of range of services under sub-section (3) of section 18, the appropriate Government shall notify Essential Drug List and all medicines on the Essential Drug List shall be made available free of cost to all persons with mental illness at all times at health establishments run or funded by the appropriate Government starting from Community Health Centres and upwards in the public health system:

Provided that where the health professional of ayurveda, yoga, unani, siddha, homoeopathy or naturopathy systems recognised by the Central Government are available in any health establishment, the essential medicines from any similar list relating to the appropriate ayurveda, yoga, unani, siddha, homoeopathy or naturopathy systems shall also be made available free of cost to all persons with mental illness.

(11) The appropriate Government shall take measures to ensure that necessary budgetary provisions in terms of adequacy, priority, progress and equity are made for effective implementation of the provisions of this section.

(12) The Central Government shall lay an annual report before the Parliament and the State Governments shall lay an annual report before the State Legislature giving therein the details regarding the progress made towards achieving access to mental health care in the country.

Explanation.—For the purposes of sub-section (11), the expressions—

(i) “adequacy” means in terms of how much is enough to offset inflation;

(ii) “priority” means in terms of compared to other budget heads;

(iii) “equity” means in terms of fair allocation of resources taking into account the health, social and economic burden of mental illness on individuals, their families and care-givers;

(iv) “progress” means in terms of indicating an improvement in the State’s response.

19. (1) Every person with mental illness shall,—

(a) have a right to live in, be part of and not be segregated from society; and

(b) not continue to remain in a mental health establishment merely because he does not have a family or is not accepted by his family or is homeless or due to absence of community based facilities.

(2) The appropriate Government shall, within a reasonable period, provide for or support the establishment of less restrictive community based establishments including halfway homes, group homes and the like for persons who no longer require treatment in more restrictive mental health establishments such as long stay mental hospitals.
20. (1) Every person with mental illness shall have a right to live with dignity.

(2) Every person with mental illness shall be protected from cruel, inhuman or degrading treatment in any mental health establishment and shall have the following rights, namely:

(a) to live in safe and hygienic environment;
(b) to have adequate sanitary conditions;
(c) to have reasonable facilities for leisure, recreation, education and religious practices;
(d) to privacy;
(e) for proper clothing so as to protect such person from exposure of his body to maintain his dignity;
(f) to not be forced to undertake work in a mental health establishment and to receive appropriate remuneration for work when undertaken;
(g) to have adequate provision for preparing for living in the community;
(h) to have adequate provision for wholesome food, sanitation, space and access to articles of personal hygiene, in particular, women’s personal hygiene be adequately addressed by providing access to items that may be required during menstruation;
(i) to not be subject to compulsory tonsuring (shaving of head hair);
(j) to wear own personal clothes if so wished and to not be forced to wear uniforms provided by the establishment; and
(k) to be protected from all forms of physical, verbal, emotional and sexual abuse.

21. (1) Every person with mental illness shall be treated as equal to persons with physical illness in the provision of all health care which shall include the following, namely:

(a) there shall be no discrimination on any basis including gender, sex, sexual orientation, religion, culture, caste, social or political beliefs, class or disability;
(b) emergency facilities and emergency services for mental illness shall be of the same quality and availability as those provided to persons with physical illness;
(c) persons with mental health services shall be entitled to the use of ambulance services in the same manner, extent and quality as provided to persons with physical illness;
(d) living conditions in health establishments shall be of the same manner, extent and quality as provided to persons with physical illness; and
(e) any other health services provided to persons with physical illness shall be provided in same manner, extent and quality to persons with mental illness.

(2) The Insurance Regulatory Development Authority established under the Insurance Regulatory Development Authority Act, 1999 shall endeavour to ensure that all insurers make provisions for medical insurance for treatment of mental illness on the same basis as is available for treatment of physical illness.

22. (1) A person with mental illness and his nominated representative shall have the rights to the following information, namely:

(a) the provision of this Act or any other law for the time being in force under which he has been admitted, if he is being admitted, and the criteria for admission under that provision;
(b) of his right to make an application to the concerned Board for a review of the admission;

(c) the nature of the person’s mental illness and the proposed treatment plan which includes information about treatment proposed and the known side effects of the proposed treatment;

(d) receive the information in a language and form that such person receiving the information can understand.

(2) In case complete information cannot be given to the person with mental illness at the time of the admission or the start of treatment, it shall be the duty of the medical officer or psychiatrist in charge of the person’s care to ensure that full information is provided promptly when the individual is in a position to receive it:

Provided that where the information has not been given to the person with mental illness at the time of the admission or the start of treatment, the medical officer or psychiatrist in charge of the person’s care shall give the information to the nominated representative immediately.

23. (1) A person with mental illness shall have the right to confidentiality in respect of his mental health, mental health care, treatment and physical health care.

(2) All health professionals providing care or treatment to a person with mental illness shall have a duty to keep all such information confidential which has been obtained during care or treatment with the following exceptions, namely:

(a) release of information to the nominated representative to enable him to fulfil his duties under this Act;

(b) release of information to other mental health professionals and other health professionals to enable them to provide care and treatment to the person with mental illness;

(c) release of information if it is necessary to protect any other person from harm or violence;

(d) only such information that is necessary to protect against the harm identified shall be released;

(e) release of information in the case of life threatening emergencies where such information is urgently needed to save lives;

(f) release of information upon an order by concerned Board or the Commission or High Court or Supreme Court or any other statutory authority competent to do so; and

(g) release of information in the interests of public safety and security.

24. (1) No photograph or any other information relating to a person with mental illness undergoing treatment at a mental health establishment shall be released to the media without the consent of the person with mental illness.

(2) The right to confidentiality of person with mental illness shall also apply to all information stored in electronic or digital format in real or virtual space.

25. (1) All persons with mental illness shall have right to access their medical records.
(2) The psychiatrist in charge of such records may withhold specific information in the medical records if disclosure would result in,—

(a) serious mental harm to the person with mental illness; or

(b) likelihood of harm to other persons.

(3) When any information in the medical records is withheld from the person, the psychiatrist shall inform the person with mental illness of his or her right to apply to the concerned Board for an order to release such information.

26. (1) A person with mental illness admitted to a mental health establishment shall have the right to refuse or receive visitors and to refuse or receive and make telephone or mobile phone calls at reasonable times of the day subject to the rules of such mental health establishment.

(2) A person with mental illness admitted in a mental health establishment may send and receive mail through electronic mode including through email.

(3) Where a person with mental illness informs the medical officer or psychiatrist in charge of the mental health establishment that he does not want to receive mail or email from any named person in the community, the medical officer or psychiatrist in charge may restrict such communication by the named person with the person with mental illness.

(4) Nothing contained in sub-sections (1) to (3) shall apply to visits from, telephone calls to, and from and mail or email to, and from individuals, specified under clauses (a) to (f) under any circumstances, namely:—

(a) any Judge or officer authorised by a competent court; or

(b) members of the concerned Board or the Central Authority or the State Authority;

(c) any member of the Parliament or a Member of State Legislature;

(d) nominated representative, lawyer or legal representative of the person;

(e) medical practitioner in charge of the person’s treatment;

(f) any other person authorised by the appropriate Government.

27. (1) A person with mental illness shall be entitled to receive free legal services to exercise any of his rights given under this Act.

(2) It shall be the duty of medical officer or psychiatrist in charge of a mental health establishment to inform the person with mental illness that he is entitled to free legal services under the Legal Services Authorities Act, 1987 or other relevant laws or under any order of the court if so ordered and provide the contact details of the availability of services.

28. (1) Any person with mental illness or his or her nominated representative, shall have the right to complain regarding deficiencies in provision of care, treatment and services in a mental health establishment to,—

(a) the medical officer or psychiatrist in charge of the establishment and if not satisfied with the response;

(b) the State Authority and if not satisfied with the response;

(c) the concerned Board.

(2) The provisions for making complaint in sub-section (1), is without prejudice to the rights of the person to seek any judicial remedy for violation of his rights in a mental health establishment or by any mental health professional either under this Act or any other law for the time being in force.
CHAPTER VI
DUTIES OF APPROPRIATE GOVERNMENT

29. (1) The appropriate Government shall have a duty to plan, design and implement programmes for the promotion of mental health and prevention of mental illness in the country.

(2) Without prejudice to the generality of the provisions contained in sub-section (1), the appropriate Government shall, in particular, plan, design and implement public health programmes to reduce suicides and attempted suicides in the country.

30. The appropriate Government shall take all measures to ensure that,—

(a) the provisions of this Act are given wide publicity through public media, including television, radio, print and online media at regular intervals;

(b) the programmes to reduce stigma associated with mental illness are planned, designed, funded and implemented in an effective manner;

(c) the appropriate Government officials including police officers and other officers of the appropriate Government are given periodic sensitisation and awareness training on the issues under this Act.

31. (1) The appropriate Government shall take measures to address the human resource requirements of mental health services in the country by planning, developing and implementing educational and training programmes in collaboration with institutions of higher education and training, to increase the human resources available to deliver mental health interventions and to improve the skills of the available human resources to better address the needs of persons with mental illness.

(2) The appropriate Government shall, at the minimum, train all medical officers in public health care establishments and all medical officers in the prisons or jails to provide basic and emergency mental health care.

(3) The appropriate Government shall make efforts to meet internationally accepted guidelines for number of mental health professionals on the basis of population, within ten years from the commencement of this Act.

(4) The appropriate Government shall include in its annual report referred to in sub-section (12) of section 18 the information about progress made in improving the human resource under this section.

32. The appropriate Government shall take all measures to ensure effective co-ordination between services provided by concerned Ministries and Departments such as those dealing with health, law, home affairs, human resources, social justice, employment, education, women and child development, medical education to address issues of mental health care.

CHAPTER VII
CENTRAL MENTAL HEALTH AUTHORITY

33. The Central Government shall, within a period of nine months from the date on which this Act receives the assent of the President, by notification, establish, for the purposes of this Act, an Authority to be known as the Central Mental Health Authority.

34. (1) The Central Authority shall consist of the following, namely:—

(a) Secretary or Additional Secretary to the Government of India in the Department of Health and Family Welfare— chairperson ex officio;
(b) Joint Secretary to the Government of India in the Department of Health and Family Welfare, in charge of mental health—member ex officio;

(c) Joint Secretary to the Government of India in the Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy—member ex officio;

(d) Director General of Health Services—member ex officio;

(e) Joint Secretary to the Government of India in the Department of Disability Affairs of the Ministry of Social Justice and Empowerment—member ex officio;

(f) Joint Secretary to the Government of India in the Ministry of Women and Child Development—member ex officio;

(g) Directors of the Central Institutions for Mental Health—members ex officio;

(h) one mental health professional as defined in item (iii) of clause (q) of sub-section (I) of section 2 having at least fifteen years experience in the field, to be nominated by the Central Government—member;

(i) one psychiatric social worker having at least fifteen years experience in the field, to be nominated by the Central Government—member;

(j) one clinical psychologist having at least fifteen years experience in the field, to be nominated by the Central Government—member;

(k) one mental health nurse having at least fifteen years experience in the field of mental health, to be nominated by the Central Government—member;

(l) two persons representing persons who have or have had mental illness, to be nominated by the Central Government—members;

(m) two persons representing care-givers of persons with mental illness or organisations representing care-givers, to be nominated by the Central Government—members;

(n) two persons representing non-governmental organisations which provide services to persons with mental illness, to be nominated by the Central Government—members.

(2) The members referred to in clauses (h) to (n) of sub-section (I), shall be nominated by the Central Government in such manner as may be prescribed.

35. (1) The members of the Central Authority referred to in clauses (h) to (n) of sub-section (I) of section 34 shall hold office as such for a term of three years from the date of nomination and shall be eligible for re-appointment:

Provided that a member shall not hold office as such after he has attained the age of seventy years.

(2) The chairperson and other ex officio members of the Authority shall hold office as such chairperson or member, as the case may be, so long as he holds the office by virtue of which he is nominated.

(3) The salaries and allowances payable to, and the other terms and conditions of service of, the chairperson and other members shall be such as may be prescribed.

36. A member of the Central Authority may, by notice in writing under his hand addressed to the Central Government, resign his office:
Provided that a member shall, unless he is permitted by the Central Government to relinquish his office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as his successor enters upon the office or until the expiry of his term of office, whichever is the earliest.

37. The Central Government shall, within two months from the date of occurrence of any vacancy by reason of death, resignation or removal of a member of the Authority and three months before the superannuation or completion of the term of office of any member of that Authority, make nomination for filling up of the vacancy.

38. No act or proceeding of the Central Authority shall be invalid merely by reason of—
(a) any vacancy in, or any defect in the constitution of, the Authority; or
(b) any defect in the appointment of a person as a member of the Authority; or
(c) any irregularity in the procedure of the Authority not affecting the merits of the case.

39. Any member having any direct or indirect interest, whether pecuniary or otherwise, in any matter coming up for consideration at a meeting of the Central Authority, shall, as soon as possible after the relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and such disclosure shall be recorded in the proceedings of the Central Authority, and the member shall not take any part in any deliberation or decision of the Authority with respect to that matter.

40. (1) There shall be a chief executive officer of the Authority, not below the rank of the Director to the Government of India, to be appointed by the Central Government.

(2) The Authority may, with the approval of the Central Government, determine the number, nature and categories of other officers and employees required by the Central Authority in the discharge of its functions.

(3) The salaries and allowances payable to, and the other terms and conditions of service (including the qualifications, experience and manner of appointment) of, the chief executive officer and other officers and employees of the Central Authority shall be such as may be specified by regulations with the approval of the Central Government.

41. (1) The chief executive officer shall be the legal representative of the Central Authority and shall be responsible for—
(a) the day-to-day administration of the Central Authority;
(b) implementing the work programmes and decisions adopted by the Central Authority;
(c) drawing up of proposal for the Central Authority’s work programmes;
(d) the preparation of the statement of revenue and expenditure and the execution of the budget of the Central Authority.

(2) Every year, the chief executive officer shall submit to the Central Authority for approval—
(a) a general report covering all the activities of the Central Authority in the previous year;
(b) programmes of work;
(c) the annual accounts for the previous year; and

(d) the budget for the coming year.

(3) The chief executive officer shall have administrative control over the officers and other employees of the Central Authority.

42. On the establishment of the Central Authority—

(a) all the assets and liabilities of the Central Authority for Mental Health Services constituted under sub-section (1) of section 3 of the Mental Health Act, 1987 shall stand transferred to, and vested in, the Central Authority.

Explanation.— The assets of such Central Authority for Mental Health Services shall be deemed to include all rights and powers, and all properties, whether movable or immovable, including, in particular, cash balances, deposits and all other interests and rights in, or arising out of, such properties as may be in the possession of such Unique Identification Authority of India and all books of account and other documents relating to the same; and liabilities shall be deemed to include all debts, liabilities and obligations of whatever kind;

(b) without prejudice to the provisions of clause (a), all data and information collected during enrolment, all details of authentication performed, debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for such Central Authority for Mental Health Services immediately before that day, for or in connection with the purpose of the said Central Authority for Mental Health Services, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the Central Authority;

(c) all sums of money due to the Central Authority for Mental Health Services immediately before that day shall be deemed to be due to the Central Authority; and

(d) all suits and other legal proceedings instituted or which could have been instituted by or against such Central Authority for Mental Health Services immediately before that day may be continued or may be instituted by or against the Central Authority.

43. (1) The Central Authority shall—

(a) register all mental health establishments under the control of the Central Government and maintain a register of all mental health establishments in the country based on information provided by all State Mental Health Authorities of registered establishments and compile update and publish (including online on the internet) a register of such establishments;

(b) develop quality and service provision norms for different types of mental health establishments under the Central Government;

(c) supervise all mental health establishments under the Central Government and receive complaints about deficiencies in provision of services;

(d) maintain a national register of clinical psychologists, mental health nurses and psychiatric social workers based on information provided by all State Authorities of persons registered to work as mental health professionals for the purpose of this Act and publish the list (including online on the internet) of such registered mental health professionals;
(e) train all persons including law enforcement officials, mental health professionals and other health professionals about the provisions and implementation of this Act;

(f) advise the Central Government on all matters relating to mental health care and services;

(g) discharge such other functions with respect to matters relating to mental health as the Central Government may decide:

Provided that the mental health establishments under the control of the Central Government, before the commencement of this Act, registered under the Mental Health Act, 1987 or any other law for the time being in force, shall be deemed to have been registered under the provisions of this Act and copy of such registration shall be furnished to the Central Authority.

(2) The procedure for registration (including the fees to be levied for such registration) of the mental health establishments under this section shall be such as may be prescribed by the Central Government.

44. (1) The Central Authority shall meet at such times (not less than twice in a year) and places and shall observe such rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) as may be specified by regulations made by the Central Authority.

(2) If the chairperson, for any reason, is unable to attend a meeting of the Central Authority, the senior most member shall preside over the meeting of the Authority.

(3) All questions which come up before any meeting of the Authority shall be decided by a majority of votes by the members present and voting and in the event of an equality of votes, the chairperson or in his absence the member presiding over shall have a second or casting vote.

(4) All decisions of the Central Authority shall be authenticated by the signature of the chairperson or any other member authorised by the Central Authority in this behalf.

(5) If any member, who is a director of a company and who as such director, has any direct or indirect pecuniary interest in any manner coming up for consideration at a meeting of the Central Authority, he shall, as soon as possible after relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and such disclosure shall be recorded in the proceedings of the Authority, and the member shall not take part in any deliberation or decision of the Authority with respect to that matter.

CHAPTER VIII

STATE MENTAL HEALTH AUTHORITY

45. Every State Government shall, within a period of nine months from the date on which this Act receives the assent of the President, by notification, establish, for the purposes of this Act, an Authority to be known as the State Mental Health Authority.

46. (1) The State Authority shall consist of the following chairperson and members:

(a) Secretary or Principal Secretary in the Department of Health of State Government—chairperson ex officio;

(b) Joint Secretary in the Department of Health of the State Government, in charge of mental health—member ex officio;

(c) Director of Health Services or Medical Education—member ex officio;
(d) Joint Secretary in the Department of Social Welfare of the State Government— member ex officio;

(e) Superintendent of any of the Mental Hospitals in the State or Head of Department of Psychiatry at any Government Medical College, to be nominated by the State Government— member;

(f) one eminent psychiatrist from the State not in Government service to be nominated by the State Government— member;

(g) one mental health professional as defined in item (iii) of clause (q) of sub-section (1) of section (2) having of least fifteen years experience in the field, to be nominated by the State Government—member;

(h) one psychiatric social worker having at least fifteen years experience in the field, to be nominated by the State Government—member;

(i) one clinical psychologist having at least fifteen years experience in the field, to be nominated by the State Government—member;

(j) one mental health nurse having at least fifteen years experience in the field of mental health, to be nominated by the State Government—member;

(k) two persons representing persons who have or have had mental illness, to be nominated by the State Government—member;

(l) two persons representing care-givers of persons with mental illness or organisations representing care-givers, to be nominated by the State Government—members;

(m) two persons representing non-governmental organisations which provide services to persons with mental illness, to be nominated by the State Government— members.

(2) The members referred to in clauses (e) to (m) of sub-section (1), shall be nominated by the State Government in such manner as may be prescribed.

47. (1) The members of the State Authority referred to in clauses (e) to (m) of sub-section (1) of section 46 shall hold office as such for a term of three years from the date of nomination and shall be eligible for reappointment:

Provided that a member shall not hold office as such after he has attained the age of seventy years.

(2) The chairperson and other ex officio members of the State Authority shall hold office as such chairperson or member, as the case may be, so long as he holds the office by virtue of which he is nominated.

(3) The salaries and allowances payable to, and the other terms and conditions of service of, the chairperson and other members shall be such as may be prescribed.

48. A member of the State Authority may, by notice in writing under his hand addressed to the State Government, resign his office:

Provided that a member shall, unless he is permitted by the State Government to relinquish his office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as his successor enters upon office or until the expiry of his term of office, whichever is the earliest.

49. The State Government shall, within two months from the date of occurrence of any vacancy by reason of death, resignation or removal of a member of the Authority and three months before the superannuation or completion of the term of office of any member of that Authority, make nomination for filling up of the vacancy.
50. No act or proceeding of the State Authority shall be invalid merely by reason of—
   (a) any vacancy in, or any defect in the constitution of, the State Authority; or
   (b) any defect in the appointment of a person as a member of the State Authority; or
   (c) any irregularity in the procedure of the Authority not affecting the merits of the case.

51. Any member having any direct or indirect interest, whether pecuniary or otherwise, in any matter coming up for consideration at a meeting of the State Authority, shall, as soon as possible after the relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and such disclosure shall be recorded in the proceedings of the State Authority, and the member shall not take any part in any deliberation or decision of the State Authority with respect to that matter.

52. (1) There shall be a chief executive officer of the State Authority, not below the rank of the Director to the State Government, to be appointed by the State Government.

(2) The State Authority may, with the approval of the State Government, determine the number, nature and categories of other officers and employees required by the State Authority in the discharge of its functions.

(3) The salaries and allowances payable to, and the other terms and conditions of service (including the qualifications, experience and manner of appointment) of, the chief executive officer and other officers and employees of the State Authority shall be such as may be specified by regulations with the approval of the State Government.

53. (1) The chief executive officer shall be the legal representative of the State Authority and shall be responsible for—
   (a) the day-to-day administration of the State Authority;
   (b) implementing the work programmes and decisions adopted by the State Authority;
   (c) drawing up of proposal for the State Authority’s work programmes;
   (d) the preparation of the statement of revenue and expenditure and the execution of the budget of the State Authority.

(2) Every year, the chief executive officer shall submit to the State Authority for approval—
   (a) a general report covering all the activities of the Authority in the previous year;
   (b) programmes of work;
   (c) the annual accounts for the previous year; and
   (d) the budget for the coming year.

(3) The chief executive officer shall have administrative control over the officers and other employees of the State Authority.

54. On and from the establishment of the State Authority—
   (a) all the assets and liabilities of the State Authority for Mental Health Services constituted under sub-section (1) of section 4 of the Mental Health Act, 1987 shall stand transferred to, and vested in, the State Authority.
Explanation.— The assets of such State Authority for Mental Health Services shall be deemed to include all rights and powers, and all properties, whether movable or immovable, including, in particular, cash balances, deposits and all other interests and rights in, or arising out of, such properties as may be in the possession of such State Authority for Mental Health Services and all books of account and other documents relating to the same; and liabilities shall be deemed to include all debts, liabilities and obligations of whatever kind;

(b) without prejudice to the provisions of clause (a), all data and information collected during enrolment, all details of authentication performed, debts, obligations and liabilities incurred, all contracts entered into and all matters and things engaged to be done by, with or for such State Authority for Mental Health Services immediately before that day, for or in connection with the purpose of the said State Authority for Mental Health Services, shall be deemed to have been incurred, entered into or engaged to be done by, with or for, the State Authority;

(c) all sums of money due to the State Authority for Mental Health Services immediately before that day shall be deemed to be due to the State Authority; and

(d) all suits and other legal proceedings instituted or which could have been instituted by or against such State Authority for Mental Health Services immediately before that day may be continued or may be instituted by or against the State Authority.

55. (1) The State Authority shall—

(a) register all mental health establishments in the State except those referred to in section 43 and maintain and publish (including online on the internet) a register of such establishments;

(b) develop quality and service provision norms for different types of mental health establishments in the State;

(c) supervise all mental health establishments in the State and receive complaints about deficiencies in provision of services;

(d) register clinical psychologists, mental health nurses and psychiatric social workers in the State to work as mental health professionals, and publish the list of such registered mental health professionals in such manner as may be specified by regulations by the State Authority;

(e) train all relevant persons including law enforcement officials, mental health professionals and other health professionals about the provisions and implementation of this Act;

(f) discharge such other functions with respect to matters relating to mental health as the State Government may decide:

Provided that the mental health establishments in the State (except those referred to in section 43), registered, before the commencement of this Act, under the Mental Health Act, 1987 or any other law for the time being in force, shall be deemed to have been registered under the provisions of this Act and copy of such registration shall be furnished to the State Authority.

(2) The procedure for registration (including the fees to be levied for such registration) of the mental health establishments under this section shall be such as may be prescribed by the State Government.

56. (1) The State Authority shall meet at such times (not less than four times in a year) and places and shall observe such rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) as may be specified by regulations made by the State Authority.
(2) If the chairperson, for any reason, is unable to attend a meeting of the State Authority, the senior most member shall preside over the meetings of the Authority.

(3) All questions which come up before any meeting of the State Authority shall be decided by a majority of votes by the members present and voting and in the event of an equality of votes, the chairperson or in his absence the member presiding over shall have a second or casting vote.

(4) All decisions of the State Authority shall be authenticated by the signature of the chairperson or any other member authorised by the State Authority in this behalf.

(5) If any member, who is a director of a company and who as such director, has any direct or indirect pecuniary interest in any manner coming up for consideration at a meeting of the State Authority, he shall, as soon as possible after relevant circumstances have come to his knowledge, disclose the nature of his interest at such meeting and such disclosure shall be recorded in the proceedings of the Authority, and the member shall not take part in any deliberation or decision of the State Authority with respect to that matter.

CHAPTER IX
FINANCE, ACCOUNTS AND AUDIT

57. The Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Central Authority grants of such sums of money as the Central Government may think fit for being utilised for the purposes of this Act.

58. (1) There shall be constituted a Fund to be called the Central Mental Health Authority Fund and there shall be credited thereto—

(i) any grants and loans made to the Authority by the Central Government;

(ii) all fees and charges received by the Authority under this Act; and

(iii) all sums received by the Authority from such other sources as may be decided upon by the Central Government.

(2) The Fund referred to in sub-section (1) shall be applied for meeting the salary, allowances and other remuneration of the chairperson, other members, chief executive officer, other officers and employees of the Authority and the expenses of the Authority incurred in the discharge of its functions and for purposes of this Act.

59. (1) The Central Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government, in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the Authority shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the Authority to the Comptroller and Auditor-General of India.

(3) The Comptroller and Auditor-General of India and any other person appointed by him in connection with the audit of the accounts of the Authority shall have the same rights and privileges and authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the office of the Authority.

(4) The accounts of the Authority as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon, shall be forwarded annually to the Central Government by the Authority and the Central Government shall cause the same to be laid before each House of Parliament.
60. The Central Authority shall prepare in every year, in such form and at such time as may be prescribed by the Central Government, an annual report giving a full account of its activities during the previous year, and copies thereof along with copies of its annual accounts and auditor’s report shall be forwarded to the Central Government and the Central Government shall cause the same to be laid before both Houses of Parliament.

61. The State Government may, after due appropriation made by State Legislature by law in this behalf, make to the State Authority grants of such sums of money as the State Government may think fit for being utilised for the purposes of this Act.

62. (1) There shall be constituted a Fund to be called the State Mental Health Authority Fund and there shall be credited thereto—

(i) any grants and loans made to the State Authority by the State Government;

(ii) all fees and charges received by the Authority under this Act; and

(iii) all sums received by the State Authority from such other sources as may be decided upon by the State Government.

(2) The Fund referred to in sub-section (1) shall be applied for meeting the salary, allowances and other remuneration of the chairperson, other members, chief executive officer, other officers and employees of the State Authority and the expenses of the State Authority incurred in the discharge of its functions and for purposes of this Act.

63. (1) The State Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the State Government, in consultation with the Comptroller and Auditor-General of India.

(2) The accounts of the State Authority shall be audited by the Comptroller and Auditor-General of India at such intervals as may be specified by him and any expenditure incurred in connection with such audit shall be payable by the State Authority to the Comptroller and Auditor-General of India.

(3) The Comptroller and Auditor-General of India and any other person appointed by him in connection with the audit of the accounts of the State Authority shall have the same rights and privileges and authority in connection with such audit as the Comptroller and Auditor-General generally has in connection with the audit of the Government accounts and, in particular, shall have the right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the office of the State Authority.

(4) The accounts of the State Authority as certified by the Comptroller and Auditor-General of India or any other person appointed by him in this behalf together with the audit report thereon, shall be forwarded annually to the Central Government by the Authority and the Central Government shall cause the same to be laid before each House of Parliament.

64. The State Authority shall prepare in every year, in such form and at such time as may be prescribed by the State Government, an annual report giving a full account of its activities during the previous year, and copies thereof along with copies of its annual accounts and auditor’s report shall be forwarded to the State Government and the Government shall cause the same to be laid before the State Legislature.

CHAPTER X
MENTAL HEALTH ESTABLISHMENTS

65. (1) No person or organisation shall establish or run a mental health establishment unless it has been registered with the Authority under the provisions of this Act.
Explanation.— For the purposes of this Chapter, the expression “Authority” means—

(a) in respect of the mental health establishments under the control of the Central Government, the Central Authority;

(b) in respect of the mental health establishments in the State [not being the health establishments referred to in clause (a)], the State Authority.

(2) Every person or organisation who proposes to establish or run a mental health establishment shall register the said establishment with the Authority under the provisions of this Act.

Explanation.— In case a mental health establishment has been registered under the Clinical Establishments (Registration and Regulation) Act, 2010 or any other law for the time being in force in a State, such mental health establishment shall submit a copy of the said registration along with an application in such form as may be prescribed to the Authority with an undertaking that the mental health establishment fulfils the minimum standards, if any, specified by the Authority for the specific category of mental health establishment.

(3) The Authority shall, on receipt of application under sub-section (2), on being satisfied that such mental health establishment fulfils the standards specified by the Authority, issue a certificate of registration in such form as may be prescribed:

Provided that till the period the Authority specifies the minimum standards for different categories of mental health establishments, it shall issue a provisional certificate of registration to the mental health establishment:

Provided further that on specifying the minimum standards for different categories of mental health establishments, the mental health establishment referred to in the first proviso shall, within a period of six months from the date such standards are specified, submit to the Authority an undertaking stating therein that such establishment fulfils the specified minimum standards and on being satisfied that such establishment fulfils the minimum standards, the Authority shall issue a certificate of registration to such mental health establishment.

(4) Every mental health establishment shall, for the purpose of registration and continuation of registration, fulfil—

(a) the minimum standards of facilities and services as may be specified by regulations made by the Central Authority;

(b) the minimum qualifications for the personnel engaged in such establishment as may be specified by regulations made by the Central Authority;

(c) provisions for maintenance of records and reporting as may be specified by regulations made by the Central Authority; and

(d) any other conditions as may be specified by regulations made by the Central Authority.

(5) The Authority may—

(a) classify mental health establishments into such different categories, as may be specified by regulations made by the Central Authority;

(b) specify different standards for different categories of mental health establishments;

(c) while specifying the minimum standards for mental health establishments, have regard to local conditions.

(6) Notwithstanding anything in this section, the Authority shall, within a period of eighteen months from the commencement of this Act, by notification, specify the minimum standards for different categories of mental health establishments.
66. (1) The mental health establishment shall, for the purpose of registration, submit an application, in such form, accompanied with such details and fees, as may be prescribed, to the Authority.

(2) The mental health establishment may submit the application in person or by post or online.

(3) Every mental health establishment, existing on the date of commencement of this Act, shall, within a period of six months from the date of constitution of the Authority, submit an application for its provisional registration to the Authority.

(4) The Authority shall, within a period of ten days from the date of receipt of such application, issue to the mental health establishment a certificate of provisional registration in such form and containing such particulars and information as may be prescribed.

(5) The Authority shall not be required to conduct any inquiry prior to issue of provisional registration.

(6) The Authority shall, within a period of forty-five days from the date of provisional registration, publish in print and in digital form online, all particulars of the mental health establishment.

(7) A provisional registration shall be valid for a period of twelve months from the date of its issue and be renewable.

(8) Where standards for particular categories of mental health establishments have been specified under this Act, the mental health establishments in that category shall, within a period of six months from date of notifying such standards, apply for that category and obtain permanent registration.

(9) The Authority shall publish the standards in print and online in digital format.

(10) Until standards for particular categories of mental health establishments are specified under this Act, every mental health establishment shall, within thirty days before the expiry of the validity of certificate of provisional registration, apply for a renewal of provisional registration.

(11) If the application is made after the expiry of provisional registration, the Authority shall allow renewal of registration on payment of such fees, as may be prescribed.

(12) A mental health establishment shall make an application for permanent registration to the Authority in such form and accompanied with such fees as may be specified by regulations.

(13) The mental health establishment shall submit evidence that the establishment has complied with the specified minimum standards in such manner as may be specified by regulations by the Authority.

(14) As soon as the mental health establishment submits the required evidence of the mental health establishment having complied with the specified minimum standards, the Authority shall give public notice and display the same on its website for a period of thirty days, for filing objections, if any, in such manner as may be specified by regulations.

(15) The Authority shall, communicate the objections, if any, received within the period referred to in sub-section (14), to the mental health establishment for response within such period as the Authority may determine.

(16) The mental health establishment shall submit evidence of compliance with the standards with reference to the objections communicated to such establishment under sub-section (15), to the Authority within the specified period.
(17) The Authority shall on being satisfied that the mental health establishment fulfils the specified minimum standards for registration, grant permanent certificate of registration to such establishment.

(18) The Authority shall, within a period of thirty days after the expiry of the period specified under this section, pass an order, either—

(a) grant permanent certificate of registration; or

(b) reject the application after recording the reasons thereof:

Provided that in case the Authority rejects the application under clause (b), it shall grant such period not exceeding six months, to the mental health establishment for rectification of the deficiencies which have led to rejection of the application and such establishment may apply afresh for registration.

(19) Notwithstanding anything contained in this section, if the Authority has not communicated any objections received by it to the mental health establishment under sub-section (15), nor has passed an order under sub-section (18), it shall be deemed that the Authority has granted permanent certificate of registration to the applicant.

67. (1) The Authority shall cause to be conducted an audit of all registered mental health establishments by such person or persons (including representatives of the local community) as may be prescribed, every three years, so as to ensure that such mental health establishments comply with the requirements of minimum standards for registration as a mental health establishment.

(2) The Authority may charge the mental health establishment such fee as may be prescribed, for conducting the audit under this section.

(3) The Authority may issue a show cause notice to a mental health establishment as to why its registration under this Act not be cancelled, if the Authority is satisfied that—

(a) the mental health establishment has failed to maintain the minimum standards specified by the Authority; or

(b) the person or persons or entities entrusted with the management of the mental health establishment have been convicted of an offence under this Act; or

(c) the mental health establishment violates the rights of any person with mental illness.

(4) The Authority may, after giving a reasonable opportunity to the mental health establishment, if satisfied that the mental health establishment falls under clause (a) or clause (b) or clause (c) of sub-section (3), without prejudice to any other action which it may take against the mental health establishment, cancel its registration.

(5) Every order made under sub-section (4) shall take effect—

(a) where no appeal has been preferred against such order, immediately on the expiry of the period specified for preferring of appeal; and

(b) where the appeal has been preferred against such an order and the appeal has been dismissed, from the date of the order of dismissal.

(6) The Authority shall, on cancellation of the registration for reasons to be recorded in writing, restrain immediately the mental health establishment from carrying on its operations, if there is imminent danger to the health and safety of the persons admitted in the mental health establishment.

(7) The Authority may cancel the registration of a mental health establishment if so directed by the Mental Health Review Commission or a Board to do so.
68. (1) The Authority may, suo motu or on a complaint received from any person with respect to non-adherence of minimum standards specified by or under this Act or contravention of any provision thereof, order an inspection or inquiry of any mental health establishment, to be made by such person as may be prescribed.

(2) The mental health establishment shall be entitled to be represented at such inspection or inquiry.

(3) The Authority shall communicate to the mental health establishment the results of such inspection or inquiry and may after ascertaining the opinion of the mental health establishment, order the establishment to make necessary changes within such period as may be specified by it.

(4) The mental health establishment shall comply with the order of the Authority made under sub-section (3).

(5) If the mental health establishment fails to comply with the order of the Authority made under sub-section (3), the Authority may cancel the registration of the mental health establishment.

(6) The Authority or any person authorised by it may, if there is any reason to suspect that any person is operating a mental health establishment without registration, enter and search in such manner as may be prescribed, and the mental health establishment shall co-operate with such inspection or inquiry and be entitled to be represented at such inspection or inquiry.

69. Any mental health establishment aggrieved by an order of the Authority refusing to grant registration or renewal of registration or cancellation of registration, may, within a period of thirty days from such order, prefer an appeal to the High Court in the State:

Provided that the High Court may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days.

70. (1) Every mental health establishment shall display the certificate of registration in a conspicuous place in the mental health establishment in such manner so as to be visible to everyone visiting the mental health establishment.

(2) In case the certificate is destroyed or lost or mutilated or damaged, the Authority may issue a duplicate certificate on the request of the mental health establishment and on the payment of such fees as may be prescribed.

(3) The certificate of registration shall be non-transferable and valid in case of change of ownership of the establishment.

(4) In the event of change of category of the mental health establishment, such establishment shall surrender the certificate of registration to the Authority and the mental health establishment shall apply afresh for grant of certificate of registration in that category.

71. The Authority shall maintain in digital format a register of mental health establishments, registered by the Authority, to be called the Register of Mental Health Establishments and shall enter the particulars of the certificate of registration so granted in a separate register to be maintained in such form and manner as may be prescribed.

72. (1) Every mental health establishment shall display within the establishment at conspicuous place (including on its website), the contact details including address and telephone numbers of the concerned Board.

(2) Every mental health establishment shall provide the person with necessary forms to apply to the concerned Board and also give free access to make telephone calls to the Board to apply for a review of the admission.
CHAPTER XI
MENTAL HEALTH REVIEW COMMISSION

73. (1) The Central Government shall, within nine months from the date on which this Act receives the assent of the President, constitute the Mental Health Review Commission to exercise the powers conferred upon and to perform the functions assigned to it under this Act.

(2) The head office of the Commission shall be at Mumbai.

74. (1) The Commission shall consist of a president and four members.

(2) The president and members of the Commission shall be appointed by the President of India on recommendation of the Selection Committee referred to in sub-section (1) of section 76:

Provided that in case a serving Chief Justice of a High Court or a Judge of the High Court with five years experience is appointed as the president of the Commission, he shall be appointed in consultation with the Chief Justice of India.

75. (1) A person shall be qualified to be appointed as the president of the Commission, if he is a serving or retired Chief Justice of a High Court or a Judge of the High Court with five years experience.

(2) A person shall be qualified to be appointed as a member, if such person has ability, integrity and standing, and adequate knowledge and experience in mental health.

(3) Out of the four members referred to in section 74, one each shall be chosen from amongst—

(a) psychiatrists having at least fifteen years experience in the field;

(b) persons with mental illness or representatives of persons with mental illness;

(c) representatives of families and care-givers to person with mental illness or of non-Governmental organisations working in the field of mental health;

(d) persons having at least fifteen years of experience in public administration.

76. (1) The Central Government shall, for the purpose of selection of the president and members of the Commission, constitute a Selection Committee consisting of—

(a) Chief Justice of India—chairperson;

(b) Secretary of the Department of Health and Family Welfare in the Ministry of Health and Family Welfare as the convener—member;

(c) Secretary of the Department of Disability Affairs in the Ministry of Social Justice and Empowerment—member;

(d) Secretary of the Ministry of Women and Child Development—member;

(e) Secretary, Department of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homeopathy in the Ministry of Health and Family Welfare—member;

(f) an eminent person working in the field of mental health—member.

(2) The Central Government shall, within two months from the date of occurrence of any vacancy by reason of death, resignation or removal of the president or a member of the Commission and three months before the superannuation or completion of the term of office of the president or any member of that Commission, make a reference to the Selection Committee for filling up of the vacancy.

(3) The Selection Committee shall finalise the selection of the president and members of the Commission within two months from the date on which the reference is made to it.

(4) The Selection Committee shall issue a public advertisement seeking applications from persons for recommendation of names in respect of categories mentioned under clauses (a), (b), (c) and (d) of sub-section (3) of section 75.
(5) The Selection Committee shall recommend a panel of two names for every vacancy referred to it.

(6) Before recommending any person for appointment as a president or other member of the Commission, the Selection Committee shall satisfy itself that such person does not have any financial or other interest, which is likely to affect prejudicially his functions as a member.

(7) Subject to the provisions of sub-sections (1) to (6), the Selection Committee shall regulate its own procedure.

(8) No appointment of the president or other member of the Commission shall be invalid merely by reason of any vacancy in the Selection Committee.

77. (1) The president of the Commission shall be appointed on whole time basis and the members of the Commission shall be appointed on the whole time or part-time basis as the Central Government may decide.

(2) The president and the other members of the Commission shall hold office as such for a term of five years from the date on which he enters upon his office and shall not be eligible for reappointment:

Provided that the president or the member shall not hold office as such after he has attained the age of seventy years.

(3) The salaries and allowances payable to, and the other terms and conditions of service of, the president and other members shall be such as may be prescribed by the Central Government:

Provided that neither the salary and allowances nor the other terms and conditions of service of the president and other members of the Commission shall be varied to their disadvantage after their appointment.

78. No act or proceeding of the Commission shall be invalid merely by reason of—

(a) any vacancy in, or any defect in the constitution of, the Commission; or
(b) any defect in the appointment of a person acting as a member of the Commission; or
(c) any irregularity in the procedure of the Commission not affecting the merits of the case.

79. (1) The Central Government shall determine the nature and categories of the officers and other employees required to assist the Commission in the discharge of its functions and provide the Commission with such officers and other employees as it may think fit.

(2) The officers and other employees of the Commission shall discharge their functions under the general superintendence of the president.

(3) The salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the Commission shall be such as may be prescribed by the Central Government.

80. (1) The Commission shall, with the prior concurrence of the concerned State Government, constitute Boards to be called as Mental Health Review Board in the districts of that State.

(2) The number, location and jurisdiction of the Boards shall be decided by the Commission in consultation with the concerned State Government.
(3) While constituting the Boards under sub-section (1), the Commission shall have regard to the followings, namely:—

(a) the expected or actual workload of the Board in the State in which such Board is to be constituted;

(b) number of mental health establishments existing in the State;

(c) the number of persons with mental illness;

(d) population in the district in which the Board is to be constituted;

(e) geographical and climatic conditions of the district in which the Board is to be constituted.

81. Each Board shall consist of—

(a) a District Judge, or an officer of the State judicial services who is qualified to be appointed as District Judge or a retired District Judge who shall be chairperson of the Board;

(b) representative of the District Collector or District Magistrate or Deputy Commissioner of the districts in which the Board is to be constituted;

(c) two members who shall be mental health professionals of whom at least one shall be a psychiatrist;

(d) two members who shall be persons with mental illness or care-givers or persons representing organisations of persons with mental illness or care-givers or non-governmental organisations working in the field of mental health.

82. (1) A person shall be disqualified to be appointed as the president or a member of the Commission or be removed by the President of India on the recommendation of the Central Government, if he—

(a) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or

(b) has been removed or dismissed from the service of the Government or a body corporate owned or controlled by the Government; or

(c) is adjudged as an insolvent; or

(d) has such financial or other interest as is likely to prejudice the discharge by him or her functions as a member; or

(e) has such other disqualifications as may be prescribed by the Central Government.

(2) A person shall be disqualified to be appointed as the chairperson or a member of a Board or be removed by the Commission, if he—

(a) has been convicted and sentenced to imprisonment for an offence which involves moral turpitude; or

(b) is adjudged as an insolvent; or

(c) has been removed or dismissed from the service of the Government or a body corporate owned or controlled by the Government; or

(d) has such financial or other interest as is likely to prejudice the discharge by him or her functions as a member; or
(e) has such other disqualifications as may be prescribed by the Central Government.

(3) The president or a member of the Commission may resign from the office by notice in writing under his hand addressed to the President of India and on such resignation being accepted, the vacancy shall be filled by appointment of a person, belonging to the category under sub-section (3) of section 75.

(4) A chairperson or member of a Board may resign his office by notice in writing under his hand addressed to the President of the Commission and on such resignation being accepted, the vacancy shall be filled by appointment of a person, belonging to the category under sub-section (1) of section 81.

83. (1) The chairperson and members of the Board shall hold office for a term of five years or up to the age of seventy years, whichever is earlier and shall be eligible for re-appointment for another term of five years or up to the age of seventy years whichever is earlier.

(2) The appointment of chairperson and members of every Board shall be made by the president of the Commission.

(3) The honorarium and other allowances payable to, and the other terms and conditions of service of, the chairperson and members of the Board shall be such as may be prescribed by the Central Government.

84. (1) The decisions of the Commission or the Board, as the case may be, shall be by consensus, failing which by a majority of votes of members present and voting and in the event of equality of votes, the president or the chairperson, as the case may be, shall have a second or casting vote.

(2) The quorum of a meeting of the Commission or the Board, as the case may be, shall be three members.

85. (1) Any person with mental illness or his nominated representative or a representative of a registered non-governmental organisation, with the consent of such a person, being aggrieved by the decision of any of the mental health establishment or whose rights under this Act have been violated, may make an application to the Board seeking redressal or appropriate relief.

(2) There shall be no fee or charge levied for making such an application.

(3) Every application referred to in sub-section (1) shall contain the name of applicant, his contact details, the details of the violation of his rights, the mental health establishment or any other place where such violation took place and the redressal sought from the Board.

(4) In exceptional circumstances, the Board may accept an application made orally or over telephone from a person admitted to a mental health establishment.

86. All proceedings before the Commission and the Board, shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of the Indian Penal Code.

87. The Commission and the Board shall meet at such times and places and shall observe such rules of procedure in regard to the transaction of business at its meetings as may be specified by regulations made by the Commission.

88. (1) The Board, on receipt of an application under sub-section (1) of section 85, shall, subject to the provisions of this section, endeavour to hear and dispose of the same
within a period of ninety days.

(2) The Board shall dispose of an application—

(a) for appointment of nominated representative under clause (d) of sub-section (4) of section 14;

(b) challenging admission of a minor under section 96;

(c) challenging supported admission under sub-section (10) or sub-section (11) of section 98,

within a period of seven days from the date of receipt of such applications.

(3) The Board shall dispose of an application challenging supported admission under section 99 within a period of twenty-one days from date of receipt of the application.

(4) The Board shall dispose of an application, other than an application referred to in sub-section (3), within a period of ninety days from the date of filing of the application.

(5) The proceeding of the Board shall be held in camera.

(6) The Board shall not ordinarily grant an adjournment for the hearing.

(7) The parties to an application may appear in person or be represented by a counsel or a representative of their choice.

(8) In respect of any application concerning a person with mental illness, the Board shall hold the hearings and conduct the proceedings at the mental health establishment where such person is admitted.

(9) The Board may allow any persons other than those directly interested with the application, with the permission of the person with mental illness and the chairperson of the Board, to attend the hearing.

(10) The person with mental illness whose matter is being heard shall have the right to give oral evidence to the Board, if such person desires to do so.

(11) The Board shall have the power to require the attendance and testimony of such other witnesses as it deems appropriate.

(12) The parties to a matter shall have the right to inspect any document relied upon by any other party in its submissions to the Board and may obtain copies of the same.

(13) The Board shall, within five days of the completion of the hearing, communicate its decision to the parties in writing.

(14) Any member who is directly or indirectly involved in a particular case, shall not sit on the Board during the hearings with respect to that case.

89. Subject to the provisions of this Act, the powers and functions of the Commission shall, inter alia, include all or any of the following matters, namely:—

(a) appoint and remove members of the Board;

(b) give guidance to the Board on interpretation of the provisions of this Act and the procedures to be followed by the Board;

(c) review periodically the use of advance directives and make regulations with regard to the procedure for advance directive;

(d) advise the Central Government on matters relating to the promotion and protection of rights of persons with mental illness.
90. (1) The Commission shall appoint an Expert Committee to prepare a guidance document for medical practitioners and mental health professionals, containing procedures for assessing, when necessary or the capacity of persons to make mental health care or treatment decisions.

(2) Every medical practitioner and mental health professional shall, while assessing capacity of a person to make mental health care or treatment decisions, comply with the guidance document referred to in sub-section (1) and follow the procedure specified therein.

91. (1) Subject to the provisions of this Act, the powers and functions of the Board shall, include all or any of the following matters, namely: —

(a) to register, review, alter, modify or cancel an advance directive;

(b) to appoint a nominated representative;

(c) to receive and decide application from a person with mental illness or his nominated representative or any other interested person against the decision of medical officer or psychiatrists in charge of mental health establishment or mental health establishment under section 96 or section 98 or section 99;

(d) to receive and decide applications in respect of non-disclosure of information specified under sub-section (3) of section 25;

(e) to adjudicate complaints regarding deficiencies in care and services specified under section 28;

(f) to visit and inspect prison or jails and seek clarifications from the medical officer in charge of health services in such prison or jail.

(2) Where it is brought to the notice of a Board or to the Commission, that a mental health establishment violates the rights of persons with mental illness, the Board or the Commission, as the case may be, shall direct the Central Authority or the State Authority to conduct an inspection and inquiry and submit a report of such inspection and inquiry to the Board or the Commission, as the case may be, containing the action taken or proposed to be taken by the Central Authority or the State Authority to protect the rights of persons with mental illness in the said mental health establishment.

(3) Notwithstanding anything contained in this Act, the Board, in consultation with the Commission, may take measures to protect the rights of persons with mental illness as it considers appropriate.

(4) If the mental health establishment does not comply with the orders or directions of the Commission or the Board or wilfully neglects such order or direction, the Commission or the Board, as the case may be, may impose monetary penalty which may extend up to five lakh rupees on such mental health establishment or order the Central Authority or the State Authority to cancel the registration of such mental health establishment.

92. Any person or establishment aggrieved by the decision of the Commission or a Board may, within a period of thirty days from such decision, prefer an appeal to the High Court of the State in which the Board is situated:

Provided that the High Court may entertain an appeal after the expiry of the said period of thirty days, if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the period of thirty days.

93. (1) The Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Commission grants of such sums of money as the Central Government may think fit for being utilised for the purposes of this Act.
(2) The grants referred to in sub-section (1) shall be applied for,—

(a) meeting the salary, allowances and other remuneration of the president, members, officers and other employees of the Commission;

(b) meeting the salary, allowances and other remuneration of the chairperson, members, officers and other employees of the Boards; and

(c) the expenses of the Commission and the Boards incurred in the discharge of their functions and for the purposes of this Act.

CHAPTER XII

ADMISSION, TREATMENT AND DISCHARGE

94. (1) For the purposes of this Act, “independent patient or an independent admission” refers to the admission of person with mental illness, to a mental health establishment, who has the capacity to make mental health care and treatment decisions or requires minimal support in making decisions.

(2) All admissions in the mental health establishment shall, as far as possible, be independent admissions except when such conditions exist as make supported admission unavoidable.

95. (1) Any person, who is not a minor and who considers himself to have a mental illness and desires to be admitted to any mental health establishment for treatment may request the medical officer or psychiatrist in charge of the establishment to be admitted as an independent patient.

(2) On receipt of such request under sub-section (1), the medical officer or psychiatrist in charge of the establishment shall admit the person to the establishment if the medical officer or psychiatrist is satisfied that—

(a) the person has a mental illness of a severity requiring admission to a mental health establishment;

(b) the person with mental illness is likely to benefit from admission and treatment to the mental health establishment;

(c) the person has understood the nature and purpose of admission to the mental health establishment, and has made the request for admission of his own free will, without any duress or undue influence and has the capacity to make mental health care and treatment decisions without support or requires minimal support from others in making such decisions.

(3) If a person is unable to understand the purpose, nature, likely effects of proposed treatment and of the probable result of not accepting the treatment or requires a very high level of support approaching hundred per cent. support in making decisions, he or she shall be deemed unable to understand the purpose of the admission and therefore shall not be admitted as independent patient under this section.

(4) A person admitted as an independent patient to a mental health establishment shall be bound to abide by order and instructions or bye laws of the mental health establishment.

(5) An independent patient shall not be given treatment without his informed consent.

(6) The mental health establishment shall admit an independent patient on his own request, and shall not require the consent or presence of a nominated representative or a relative or care-giver for admitting the person to the mental health establishment.
Subject to the provisions contained in section 97 an independent patient may get himself discharged from the mental health establishment without the consent of the medical officer or psychiatrist in charge of such establishment.

96. (1) A minor may be admitted to a mental health establishment only after following the procedure laid down in this section.

(2) The nominated representative of the minor shall apply to the medical officer in charge of a mental health establishment for admission of the minor to the establishment.

(3) Upon receipt of such an application, the medical officer or psychiatrist in charge of the mental health establishment may admit such a minor to the establishment, if two psychiatrists, or one psychiatrist and one mental health professional or one psychiatrist and one medical practitioner, have independently examined the minor on the day of admission or in the preceding seven days and both independently conclude based on the examination and, if appropriate, on information provided by others, that,—

(a) the minor has a mental illness of a severity requiring admission to a mental health establishment;

(b) admission shall be in the best interests of the minor, with regard to his or her health, well-being or safety, taking into account the wishes of the minor if ascertainable and the reasons for reaching this decision;

(c) the mental health care needs of the minor cannot be fulfilled unless he is admitted; and

(d) all community based alternatives to admission have been shown to have failed or are demonstrably unsuitable for the needs of the minor.

(4) A minor so admitted shall be accommodated separately from adults, in an environment that takes into account his age and developmental needs and is at least of the same quality as is provided to other minors admitted to hospitals for other medical treatments.

(5) The nominated representative or an attendant appointed by the nominated representative shall under all circumstances stay with the minor in the mental health establishment for the entire duration of the admission of the minor to the mental health establishment.

(6) In the case of minor girls, where the nominated representative is male, a female attendant shall be appointed by the nominated representative and under all circumstances shall stay with the minor girl in the mental health establishment for the entire duration of her admission.

(7) A minor shall be given treatment with the informed consent of his nominated representative.

(8) If the nominated representative no longer supports admission of the minor under this section or requests discharge of the minor from the mental health establishment, the minor shall be discharged by the mental health establishment.

(9) Any admission of a minor to a mental health establishment shall be informed by the medical officer or psychiatrist in charge of the mental health establishment to the concerned Board within a period of seventy-two hours.

(10) The concerned Board shall have the right to visit and interview the minor or review the medical records if the Board desires to do so.

(11) Any admission of a minor which continues for a period of thirty days shall be immediately informed to the concerned Board.
(12) The concerned Board shall carry out a mandatory review within a period of seven
days of being informed, of all admissions of minors continuing beyond thirty days and every
subsequent thirty days.

(13) The concerned Board shall at minimum, review the clinical records of the minor
and may interview the minor if necessary.

97. (1) The medical officer or psychiatrist in charge of a mental health establishment
shall discharge from the mental health establishment any person admitted under section 95
as an independent patient immediately on request made by such person or if the person
disagrees with his admission under section 95 subject to the provisions of sub-section (3).

(2) Where a minor has been admitted to a mental health establishment under section 96
and attains the age of eighteen years during his stay in the mental health establishment, the
medical officer in charge of the mental health establishment shall classify him as an independent
patient under section 95 and all provisions of this Act as applicable to independent patient
who is not minor, shall apply to such person.

(3) Notwithstanding anything contained in this Act, a mental health professional may
prevent discharge of a person admitted as an independent person under section 95 for a
period of twenty-four hours so as to allow his assessment necessary for admission under
section 98 if the mental health professional is of the opinion that—

(a) such person is unable to understand the nature and purpose of his decisions
and requires substantial or very high support from his or her nominated representative; or

(b) has recently threatened or attempted or is threatening or attempting to cause
bodily harm to himself; or

(c) has recently behaved or is behaving violently towards another person or has
caused or is causing another person to fear bodily harm from him; or

(d) has recently shown or is showing an inability to care for himself to a degree
that places the individual at risk of harm to himself.

(4) The person referred to in sub-section (3) shall be either admitted as a supported
patient under section 98, or discharged from the establishment within a period of twenty-four
hours or on completion of assessments for admission for a supported patient under section
98, whichever is earlier.

98. (1) The medical officer or psychiatrist in charge of a mental health establishment
shall admit every such person to the establishment, upon application by the nominated
representative of the person, under this section, if—

(a) the person has been independently examined on the day of admission or in
the preceding seven days, by one psychiatrist and the other being a mental health
professional or a medical practitioner, and both independently conclude based on the
examination and, if appropriate, on information provided by others, that the person
has a mental illness of such severity that the person,—

(i) has recently threatened or attempted or is threatening or attempting to cause
bodily harm to himself; or

(ii) has recently behaved or is behaving violently towards another person
or has caused or is causing another person to fear bodily harm from him; or

(iii) has recently shown or is showing an inability to care for himself to
a degree that places the individual at risk of harm to himself;
(b) the psychiatrist or the mental health professionals or the medical practitioner, as the case may be, certify, after taking into account an advance directive, if any, that admission to the mental health establishment is the least restrictive care option possible in the circumstances; and

(c) the person is ineligible to receive care and treatment as an independent patient because the person is unable to make mental health care and treatment decisions independently and needs very high support from his nominated representative in making decisions.

(2) The admission of a person with mental illness to a mental health establishment under this section shall be limited to a period of thirty days.

(3) At the end of the period mentioned under sub-section (2), or earlier, if the person no longer meets the criteria for admission as stated in sub-section (1), the patient shall no longer remain in the establishment under this section.

(4) On the expiry of the period of thirty days referred to in sub-section (2), the person may continue to remain admitted in the mental health establishment in accordance with the provisions of section 99.

(5) If the conditions under section 99 are not met, the person may continue to remain in the mental health establishment as an independent patient under section 95 and the medical officer or psychiatrist in charge of the mental health establishment shall inform the person of his admission status under this Act, including his right to leave the mental health establishment.

(6) Every person with mental illness admitted under this section shall be provided treatment after taking into account,—

(a) an advance directive if any; or

(b) informed consent of the patient with the support of his nominated representative subject to the provisions of sub-section (7).

(7) If a person with the mental illness admitted under this section requires nearly hundred per cent. support from his nominated representative in making a decision in respect of his treatment, the nominated representative may temporarily consent to the treatment plan of such person on his behalf.

(8) In case where consent has been given under sub-section (7), the medical officer or psychiatrist in charge of the mental health establishment shall record such consent in the medical records and review the capacity of the patient to give consent every seven days.

(9) The medical officer or psychiatrist in charge of the mental health establishment shall report the concerned Board,—

(a) within three days the admissions of a woman or a minor;

(b) within seven days the admission of any person not being a woman or minor.

(10) A person admitted under this section or his nominated representative or a representative of a registered non-governmental organisation with the consent of the person, may apply to the concerned Board for review of the decision of the medical officer or psychiatrist in charge of the mental health establishment to admit the person to the mental health establishment under this section.
The concerned Board shall review the decision of the medical officer or psychiatrist in charge of the mental health establishment and give its findings thereon within seven days of receipt of request for such review which shall be binding on all the concerned parties.

Notwithstanding anything contained in this Act, it shall be the duty of the medical officer or psychiatrist in charge of the mental health establishment to keep the condition of the person with mental illness admitted under this section on going review.

If the medical officer or psychiatrist in charge of the mental health establishment is of the opinion that the conditions specified under sub-section (1) are no longer applicable, he shall terminate the admission under this section, and inform the person and his nominated representative accordingly.

Non applicability of conditions referred to in sub-section (13) shall not preclude the person with mental illness remaining as an independent patient.

In a case, a person with the mental illness admitted under this section has been discharged, such person shall not be readmitted under this section within a period of seven days from the date of his discharge.

In case a person referred to in sub-section (15) requires readmission within a period of seven days referred to in that sub-section, such person shall be considered for readmission in accordance with the provisions of section 99.

If the medical officer or psychiatrist in charge of the mental health establishment is of the opinion that the person with mental illness admitted under this section in the mental health establishment requires or is likely to require further treatment beyond the period of thirty days, then such medical officer or psychiatrist shall be duty bound to refer the matter to be examined by two psychiatrists for his admission beyond thirty days.

If a person with mental illness admitted under section 98 requires continuous admission and treatment beyond thirty days or a person with mental illness discharged under sub-section (15) of that section requires readmission within seven days of such discharge, he shall be admitted in accordance with the provisions of this section.

The medical officer or psychiatrist in charge of a mental health establishment, upon application by the nominated representative of a person with mental illness, shall continue admission of such person with mental illness, if—

(a) two psychiatrists have independently examined the person with mental illness in the preceding seven days and both independently conclude based on the examination and, on information provided by others that the person has a mental illness of a severity that the person—

(i) has consistently over time threatened or attempted to cause bodily harm to himself; or

(ii) has consistently over time behaved violently towards another person or has consistently over time caused another person to fear bodily harm from him; or

(iii) has consistently over time shown an inability to care for himself to a degree that places the individual at risk of harm to himself; 

(b) both psychiatrists, after taking into account an advance directive, if any, certify that admission to a mental health establishment is the least restrictive care option possible under the circumstances; and

(c) the person continues to remain ineligible to receive care and treatment as a independent patient as the person cannot make mental health care and treatment
decisions independently and needs very high support from his nominated representative, in making decisions.

(3) The medical officer or psychiatrist in charge of the mental health establishment shall report all admissions or readmission under this section, within a period of seven days of such admission or readmission, to the concerned Board.

(4) The Board shall, within a period of twenty-one days from the date of last admission or readmission of person with mental illness under this section, permit such admission or readmission or order discharge of such person.

(5) While permitting admission or readmission or ordering discharge of such person under sub-section (4), the Board shall examine—

1. the need for institutional care to such person;
2. whether such care cannot be provided in less restrictive settings based in the community.

(6) In all cases of application for readmission or continuance of admission of a person with mental illness in the mental health establishment under this section, the Board may require the medical officer or psychiatrist in charge of treatment of such person with mental illness to submit a plan for community based treatment and the progress made, or likely to be made, towards realising this plan.

(7) The person referred to in sub-section (4) shall not be permitted to continue in the mental health establishment in which he had been admitted or his readmission in such establishment merely on the ground of non-existence of community based services at the place where such person ordinarily resides.

(8) The admission of a person with mental illness to a mental health establishment under this section shall be limited to a period up to ninety days in the first instance.

(9) The admission of a person with mental illness to a mental health establishment under this section beyond the period of ninety days may be extended for a period of one hundred and twenty days at the first instance and thereafter for a period of one hundred and eighty days each time after complying with the provisions of sub-sections (1) to (7).

(10) If the Board refuses to permit admission or continuation thereof or readmission under sub-section (9), or on the expiry of the periods referred to in sub-section (9) or earlier if such person no longer falls within the criteria for admission under sub-section (1), such person shall be discharged from such mental health establishment.

(11) If a person with mental illness has made an advance directive, it shall be taken into account before the commencement of treatment.

(12) If a person with mental illness admitted under this section, requires nearly hundred per cent. support from his nominated representative, in making decision in respect of his treatment, the nominated representative may temporarily consent to the treatment plan of such person on his behalf.

(13) In a case where consent has been given under sub-section (12), the medical officer or psychiatrist in charge of the mental health establishment shall record such consent in the medical records of such person with mental illness and review on the expiry of every fortnight, the capacity of such person to give consent.

(14) A person with mental illness admitted under this section, or his or her nominated representative or a representative of a registered non-governmental organisation with the consent of the person, may apply to the concerned Board for review of the decision of the medical officer or psychiatrist in charge of medical health establishment to admit such
person in such establishment and the decision of the Board thereon shall be binding on all parties.

(15) Notwithstanding anything contained in this Act, if the medical officer or psychiatrist in charge of the mental health establishment is of the opinion that the conditions under sub-section (1) are no longer applicable, such medical officer or psychiatrist shall discharge such person from such establishment and inform such person and his nominated representative accordingly.

(16) The person with mental illness referred to in sub-section (15) may continue to remain in the mental health establishment as an independent patient.

100. (1) The medical officer or psychiatrist in charge of the mental health establishment may grant leave to any person with mental illness admitted under section 96 or section 98 or section 99, to be absent from the establishment subject to such conditions, if any, and for such duration as such medical officer or psychiatrist may consider necessary.

(2) The leave referred to in sub-section (1) shall not be extended beyond the period of the duration of admission permissible under section 96 or section 98 or section 99, as the case may be.

(3) The medical officer or psychiatrist in charge of the mental health establishment shall obtain the consent of the nominated representative before taking a decision of granting leave.

(4) The medical officer or psychiatrist in charge of the mental health establishment may in writing cancel the leave of absence of the person with mental illness admitted in such establishment if he considers it appropriate to do so in the interest of such person.

(5) If the person with mental illness, on expiry of the period of his leave or on cancellation of his leave of absence under sub-section (4) does not return to the establishment, the medical officer or psychiatrist in charge of the mental health establishment shall first contact the person on leave and his nominated representative.

(6) If the person with mental illness and his nominated representative feel that continued admission in the mental health establishment is not necessary, then, such person and his nominated representative shall communicate the same to the medical officer or psychiatrist in charge of the mental health establishment, who shall formally discharge such person from the mental health establishment.

(7) If the medical officer or psychiatrist in charge of the mental health establishment has reason to believe that the person requires ongoing admission to a mental health establishment and the nominated representative agrees with the assessment of such medical officer or psychiatrist, and such person with mental illness refuses to return to the hospital on expiry of leave or cancellation of his leave of absence, the medical officer or the psychiatrist in charge of the mental health establishment shall report to the Police Officer in charge of the police station within the limits of whose jurisdiction the mental health establishment is situated, to convey the person to the mental health establishment.

(8) If the person with mental illness referred to in sub-section (7), is not conveyed by the Police Officer for any reasons, to the mental health establishment within one month of the expiry of his leave or cancellation of his leave of absence, as the case may be, such person shall be deemed to have been discharged from such mental health establishment.

(9) The provisions of sub-section (8) shall not preclude readmission of the person with mental illness in accordance with the provisions of this Act.
101. If a person with mental illness admitted to a mental health establishment under this Act absents himself without leave or without discharge from the mental health establishment, he shall be taken into protection by any Police Officer at the request of the medical officer or psychiatrist in charge of the mental health establishment and taken back to the mental health establishment immediately:

Provided that in the case of a person with mental illness not admitted under section 112, the provisions of this section shall not apply after the expiry of a period of one month from the date of such absence of such person from the mental health establishment.

102. (1) A person with mental illness admitted to a mental health establishment under section 96 or section 98 or section 99 or section 112, as the case may be, may be subject to any general or special order of the Board be removed from such mental health establishment and admitted to another mental health establishment within the State or with the consent of the Commission to any mental health establishment in any other State:

Provided that no person with mental illness admitted to a mental health establishment under an order made in pursuance of an application made under this Act shall be so removed unless intimation and reasons for the transfer have been given to the person with mental illness and his nominated representative.

(2) The State Government may make such general or special order as it thinks fit directing the removal of any prisoner with mental illness from the place where he is for the time being detained, to any mental health establishment or other place of safe custody in the State or to any mental health establishment or other place of safe custody in any other State with the consent of the Government of that other State.

103. (1) Notwithstanding anything contained in this Act, any medical treatment, including treatment for mental illness, may be provided by any registered medical practitioner to a person with mental illness either at a health establishment or the community, subject to the informed consent of the nominated representative, where the nominated representative is available, and where it is immediately necessary to prevent—

(a) death or irreversible harm to the health of the person; or

(b) the person inflicting serious harm to himself or herself or to others; or

(c) the person causing serious damage to property belonging to himself or herself or to others where such behaviour is believed to flow directly from the person’s mental illness.

Explanation.—For the purposes of this section, “emergency treatment” includes transportation of the person with mental illness to a nearest mental health establishment for assessment.

(2) Nothing in this section shall allow any medical officer or psychiatrist to give to the person with mental illness medical treatment which is not directly related to the emergency treatment specified under sub-section (1).

(3) Nothing in this section shall allow any medical officer or psychiatrist to use electro-convulsive therapy as a form of treatment.

(4) The emergency treatment referred to in this section shall be limited to seventy-two hours or till the person with mental illness has been assessed at a mental health establishment, whichever is earlier:
Provided that during a disaster or emergency declared by the appropriate Government, the period of emergency treatment referred to in this sub-section may extend up to seven days.

104. (1) Notwithstanding anything contained in this Act, the following treatments shall not be performed on any person with mental illness—

(a) electro-convulsive therapy without the use of muscle relaxants and anaesthesia;

(b) electro-convulsive therapy for minors;

(c) sterilisation of men or women, when such sterilisation is intended as a treatment for mental illness;

(d) chained in any manner or form whatsoever.

(2) Notwithstanding anything contained in sub-section (1), if, in the opinion of psychiatrist in charge of a minor’s treatment, electro-convulsive therapy is required, then, such treatment shall be done with the consent of the guardian and prior permission of the concerned Board.

105. (1) Notwithstanding anything contained in this Act, psychosurgery shall not be performed as a treatment for mental illness unless—

(a) the informed consent of the person on whom the surgery is being performed; and

(b) approval from the concerned Board to perform the surgery, has been obtained.

(2) The Commission may make regulations for the purpose of carrying out the provisions of this section.

106. (1) The physical restraint or seclusion may only be used when,—

(a) it is the only means available to prevent imminent and immediate harm to person concerned or to others;

(b) it is authorised by the psychiatrist in charge of the person’s treatment at the mental health establishment.

(2) Physical restraint or seclusion shall not be used for a period longer than it is absolutely necessary to prevent the immediate risk of significant harm.

(3) The medical officer or psychiatrist in charge of the mental health establishment shall be responsible for ensuring that the method, nature of restraint or seclusion, justification for its imposition and the duration of the restraint or seclusion are immediately recorded in the person’s medical notes.

(4) The restraint or seclusion shall not be used as a form of punishment or deterrent in any circumstance and the mental health establishment shall not use restraint or seclusion merely on the ground of shortage of staff in such establishment.

(5) The nominated representative of the person with mental illness shall be informed about every instance of seclusion or restraint within a period of twenty-four hours.

(6) A person who is placed under restraint or seclusion shall be kept in a place where he can cause no harm to himself or others and under regular ongoing supervision of the medical personnel at the mental health establishment.
(7) The mental health establishment shall include all instances of restraint and seclusion, in the report to be sent to the concerned Board on a monthly basis.

(8) The Commission may make regulations for the purpose of carrying out the provisions of this section.

(9) The Board may order a mental health establishment to desist from applying restraint and seclusion if the Board is of the opinion that the mental health establishment is persistently and wilfully ignoring the provisions of this section.

107. (1) Whenever a person undergoing treatment for mental illness in a mental health establishment is to be discharged into the community or to a different mental health establishment or where a new psychiatrist is to take responsibility of the person’s care and treatment, the psychiatrist who has been responsible for the person’s care and treatment shall consult with the person with mental illness, the nominated representative, the family member or care-giver with whom the person with mental illness shall reside on discharge from the hospital, the psychiatrist expected to be responsible for the person’s care and treatment in the future, and such other persons as may be appropriate, as to what treatment or services would be appropriate for the person.

(2) The psychiatrist responsible for the person’s care shall in consultation with the persons referred to in sub-section (1) ensure that a plan is developed as to how treatment or services shall be provided to the person with mental illness.

(3) The discharge planning under this section shall apply to all discharges from a mental health establishment.

108. (1) The professionals conducting research shall obtain free and informed consent from all persons with mental illness for participation in any research involving interviewing the person or psychological, physical, chemical or medicinal interventions.

(2) In case of research involving any psychological, physical, chemical or medicinal interventions to be conducted on person who is unable to give free and informed consent but does not resist participation in such research, permission to conduct such research shall be obtained from concerned State Authority.

(3) The State Authority may allow the research to proceed based on informed consent being obtained from the nominated representative of persons with mental illness, if the State Authority is satisfied that—

(a) the proposed research cannot be performed on persons who are capable of giving free and informed consent;

(b) the proposed research is necessary to promote the health of the population represented by the person;

(c) the purpose of the proposed research is to obtain knowledge relevant to the particular health needs of persons with mental illness;

(d) a full disclosure of the interests of persons and organisations conducting the proposed research is made and there is no conflict of interest involved; and

(e) the proposed research follows all the national and international guidelines and regulations concerning the conduct of such research and ethical approval has been obtained from the institutional ethics committee where such research is to be conducted.

(4) The provisions of this section shall not restrict research based study of the case notes of a person who is unable to give informed consent, so long as the anonymity of the persons is secured.
CHAPTER XIII
RESPONSIBILITIES OF OTHER AGENCIES

109. (1) Every officer in charge of a police station shall have a duty—

(a) to take under protection any person found wandering at large within the limits of the police station whom the officer has reason to believe has mental illness and is incapable of taking care of himself; or

(b) to take under protection any person within the limits of the police station whom the officer has reason to believe to be a risk to himself or others by reason of mental illness.

(2) The officer in charge of a police station shall inform the person who has been taken into protection under sub-section (1), the grounds for taking him into such protection or his nominated representative, if in the opinion of the officer such person has difficulty in understanding those grounds.

(3) Every person taken into protection under sub-section (1) shall be taken to the nearest public health establishment as soon as possible but not later than twenty-four hours from the time of being taken into protection, for assessment of the person’s health care needs.

(4) No person taken into protection under sub-section (1) shall be detained in the police lock up or prison in any circumstances.

(5) The medical officer in charge of the public health establishment shall be responsible for arranging the assessment of the person and the needs of the person with mental illness will be addressed as per other provisions of this Act as applicable in the particular circumstances.

(6) The medical officer or psychiatrist in charge of the public mental health establishment if on assessment of the person finds that such person does not have a mental illness of a nature or degree requiring admission to the mental health establishment, he shall inform his assessment to the police officer who had taken the person into protection and the police officer shall take the person to the person’s residence or in case of homeless persons, to a Government establishment for homeless persons.

(7) In case of a person with mental illness who is homeless or found wandering in the community, a First Information Report of a missing person shall be lodged at the concerned police station and the station house officer shall have a duty to trace the family of such person and inform the family about the whereabouts of the person.

110. (1) Every officer in charge of a police station, who has reason to believe that any person residing within the limits of the police station has a mental illness and is being ill-treated or neglected, shall forthwith report the fact to the Magistrate within the local limits of whose jurisdiction the person with mental illness resides.

(2) Any person who has reason to believe that a person has mental illness and is being ill-treated or neglected by any person having responsibility for care of such person, shall report the fact to the police officer in charge of the police station within whose jurisdiction the person with mental illness resides.

(3) If the Magistrate has reason to believe based on the report of a police officer or otherwise, that any person with mental illness within the local limits of his jurisdiction is
being ill-treated or neglected, the Magistrate may cause the person with mental illness to be produced before him and pass an order in accordance with the provisions of section 111.

111. (1) When any person with mental illness or who may have a mental illness appears or is brought before a Magistrate, the Magistrate may, order in writing—

(a) that the person is conveyed to a public mental health establishment for assessment and treatment, if necessary and the mental health establishment shall deal with such person in accordance with the provisions of the Act; or

(b) to authorise the admission of the person with mental illness in a mental health establishment for such period not exceeding ten days to enable the medical officer or psychiatrist in charge of the mental health establishment to carry out an assessment of the person and to plan for necessary treatment, if any.

(2) On completion of the period of assessment referred to in sub-section (1), the medical officer or psychiatrist in charge of the mental health establishment shall submit a report to the Magistrate and the person shall be dealt with in accordance with the provisions of this Act.

112. (1) An order under section 30 of the Prisoners Act, 1900 or under section 144 of the Air Force Act, 1950, or under section 145 of the Army Act, 1950, or under section 143 or section 144 of the Navy Act, 1957, or under section 330 or section 335 of the Code of Criminal Procedure, 1973, directing the admission of a prisoner with mental illness into any suitable mental health establishment, shall be sufficient authority for the admission of such person in such establishment to which such person may be lawfully transferred for care and treatment therein.

(2) The medical officer of a prison or jail shall send a quarterly report to the concerned Board certifying therein that there are no prisoners with mental illness in the prison or jail.

(3) The Board may visit the prison or jail and ask the medical officer as to why the prisoner with mental illness, if any, has been kept in the prison or jail and not transferred for treatment to a mental health establishment.

(4) The medical officer in charge of a mental health establishment wherein any person referred to in sub-section (1) is detained, shall once in every six months, make a special report regarding the mental and physical condition of such person to the authority under whose order such person is detained.

113. If it appears to the person in charge of a State run custodial institution (including beggars homes, orphanages, women’s protection homes and children homes) that any resident of the institution has, or is likely to have, a mental illness, then, he shall take such resident of the institution to the nearest mental health establishment run or funded by the appropriate Government for assessment and treatment, as necessary.

114. (1) Notwithstanding anything contained in any other law for the time being in force, a person’s current or past admission to a mental health establishment or a person’s current or past treatment for mental illness shall not by itself, without prejudice to the provisions of any law for the time being force or custom or usage governing personnel laws of such person, be a ground for divorce.

(2) If during any judicial process before any competent court, proof of mental illness is produced and is challenged by the other party, the court shall refer the same for further
scrutiny to the concerned Board and the Board shall, after examination of the person alleged to have a mental illness, either by itself or through a committee of experts, submit its opinion to the court.

CHAPTER XIV

RESTRICTION TO DISCHARGE FUNCTIONS BY PROFESSIONALS NOT COVERED BY PROFESSION

115. No mental health professional or medical practitioner shall discharge any duty or perform any function not authorised by this Act or specify or recommend any medicine or treatment not authorised by the field of his profession.

CHAPTER XV

OFFENCES AND PENALTIES

116. (1) Whoever carries on a mental health establishment without registration shall be liable to a penalty which shall not be less than five thousand rupees but which may extend to fifty thousand rupees for first contravention or a penalty which shall not be less than fifty thousand rupees but which may extend to two lakh rupees for a second contravention or a penalty which shall not be less than two lakh rupees but which may extend to five lakh rupees for every subsequent contravention.

(2) Whoever knowingly serves in a mental health establishment which is not registered under this Act, shall be liable to a penalty which may extend to twenty five thousand rupees.

(3) Save as otherwise provided in this Act, the penalty under this section shall be adjudicated by the State Authority.

(4) Whoever fails to pay the amount of penalty, the State Authority may forward the order to the Collector of the district in which such person owns any property or resides or carries on his business or profession or where the mental health establishment is situated, and the Collector shall recover from such persons or mental health establishment the amount specified thereunder, as if it were an arrear of land revenue.

(5) All sums realised by way of penalties under this Chapter shall be credited to the Consolidated Fund of India.

117. Any person who contravenes any of the provisions of this Act, or of any rule or regulation made thereunder shall for first contravention be punishable with imprisonment for a term which may extend to six months, or with a fine which may extend to ten thousand rupees or with both, and for any subsequent contravention with imprisonment for a term which may extend to two years or with fine which shall not be less than fifty thousand rupees but which may extend to five lakh rupees or with both.

118. (1) Where an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he has exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to, any neglect on the part of
any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” means any body corporate and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.

CHAPTER XVI

MISCELLANEOUS

119. (1) The Central Government may, by a general or special order, call upon the Authority or the Commission or the Board to furnish, periodically or as and when required any information concerning the activities carried on by the Authority or the Commission or the Board, as the case may be, in such form as may be prescribed, to enable that Government, to carry out the purposes of this Act.

(2) The State Government may, by a general or special order, call upon the Authority to furnish, periodically or as and when required any information concerning the activities carried on by the Authority in such form as may be prescribed, to enable that Government, to carry out the purposes of this Act.

120. (1) Without prejudice to the foregoing provisions of this Act, the Authority shall, in exercise of its powers or the performance of its functions under this Act, be bound by such directions on questions of policy, other than those relating to technical and administrative matters, as the Central Government may give in writing to it from time to time:

Provided that the Authority shall, as far as practicable, be given an opportunity to express its views before any direction is given under this sub-section.

(2) The decision of the Central Government whether a question is one of policy or not shall be final.

121. (1) If at any time the Central Government is of the opinion—

(a) that on account of circumstances beyond the control of the Central Authority, it is unable to discharge the functions or perform the duties imposed on it by or under the provisions of this Act; or

(b) that the Central Authority has persistently defaulted in complying with any direction given by the Central Government under this Act or in the discharge of the functions or performance of the duties imposed on it by or under the provisions of this Act; or

(c) that circumstances exist which render it necessary in the public interest so to do,

the Central Government may, by notification and for reasons to be specified therein, supersede the Central Authority for such period, not exceeding six months, as may be specified in the notification:

Provided that before issuing any such notification, the Central Government shall give a reasonable opportunity to the Central Authority to make representations against the proposed supersession and shall consider representations, if any, of the Central Authority.

(2) Upon the publication of a notification under sub-section (1), superseding the Central Authority,—
(a) the chairperson and other members shall, as from the date of supersession, vacate their offices as such;

(b) all the powers, functions and duties which may, by or under the provisions of this Act, be exercised or discharged by or on behalf of the Central Authority shall, until the Central Authority is reconstituted under sub-section (3), be exercised and discharged by the Central Government or such authority as the Central Government may specify in this behalf;

(c) all properties owned or controlled by the Central Authority shall, until the Central Authority is reconstituted under sub-section (3), vest in the Central Government.

(3) On or before the expiration of the period of supersession specified in the notification issued under sub-section (1), the Central Government shall reconstitute the Central Authority by a fresh appointment of its chairperson and other members and in such case any person who had vacated his office under clause (a) of sub-section (2) shall not be deemed to be disqualified for re-appointment.

(4) The Central Government shall cause a notification issued under sub-section (1) and a full report of any action taken under this section and the circumstances leading to such action to be laid before each House of Parliament at the earliest.

122. (1) If at any time the State Government is of the opinion—

(a) that on account of circumstances beyond the control of the State Authority, it is unable to discharge the functions or perform the duties imposed on it by or under the provisions of this Act; or

(b) that the State Authority has persistently defaulted in complying with any direction given by the State Government under this Act or in the discharge of the functions or performance of the duties imposed on it by or under the provisions of this Act; or

(c) that circumstances exist which render it necessary in the public interest so to do,

the State Government may, by notification and for reasons to be specified therein, supersede the State Authority for such period, not exceeding six months, as may be specified in the notification:

Provided that before issuing any such notification, the State Government shall give a reasonable opportunity to the State Authority to make representations against the proposed supersession and shall consider representations, if any, of the State Authority.

(2) Upon the publication of a notification under sub-section (1) superseding the State Authority,—

(a) the chairperson and other members shall, as from the date of supersession, vacate their offices as such;

(b) all the powers, functions and duties which may, by or under the provisions of this Act, be exercised or discharged by or on behalf of the State Authority shall, until the State Authority is reconstituted under sub-section (3), be exercised and discharged by the State Government or such authority as the State Government may specify in this behalf;

(c) all properties owned or controlled by the State Authority shall, until the State Authority is reconstituted under sub-section (3), vest in the State Government.
(3) On or before the expiration of the period of supersession specified in the notification issued under sub-section (1), the State Government shall reconstitute the State Authority by a fresh appointment of its chairperson and other members and in such case any person who had vacated his office under clause (a) of sub-section (2) shall not be deemed to be disqualified for re-appointment.

(4) The State Government shall cause a notification issued under sub-section (1) and a full report of any action taken under this section and the circumstances leading to such action to be laid before the State Legislature at the earliest.

123. (1) Notwithstanding anything contained in this Act, the provisions of this Act shall, taking into consideration the communication, travel and transportation difficulties, apply to the States of Assam, Meghalaya, Tripura, Mizoram, Manipur, Nagaland, Arunachal Pradesh and Sikkim, with following modifications, namely:—

(a) under sub-section (3) of section 80, the president of the Commission may constitute a single Board for all the States;

(b) in sub-section (2) of section 88, reference to the period of “seven days”, and in sub-section (3) of that section, reference to the period of “twenty-one days” shall be construed as “ten days” and “thirty days”, respectively;

(c) in sub-section (9) of section 96, reference to the period of “seventy-two hours” shall be construed as “one hundred twenty hours”, and in sub-sections (3) and (12) of that section, reference to a period of “seven days” shall be construed as “ten days”;

(d) in sub-section (3) of section 97, reference to the period of “twenty-four hours” shall be construed as “seventy-two hours”;

(e) in clauses (a) and (b) of sub-section (9) of section 98, reference to the period of “three days” and “seven days” shall be construed as “seven days” and “ten days” respectively;

(f) in sub-section (3) of section 99, reference to the period of “seven days” and in sub-section (4) of that section, reference to the period of “twenty-one days” shall be construed as “ten days” and “thirty days” respectively;

(g) in sub-section (4) of section 103, reference to the period of “seventy-two hours” shall be construed as “one hundred twenty hours”.

(2) The provisions of clauses (b) to (g) of sub-section (1) shall also apply to the States of Uttarakhand, Himachal Pradesh and Jammu and Kashmir and the Union territories of Lakshadweep and Andaman and Nicobar Islands.

(3) The provisions of this section shall cease to have effect on the expiry of a period of ten years from the commencement of this Act, except as respects things done or omitted to be done before such cesser, and upon such cesser section 6 of the General Clauses Act, 1897, shall apply as if this Act had then been repealed by a Central Act.

124. (1) Notwithstanding anything contained in section 309 of the Indian Penal Code, any person who attempts to commit suicide shall be presumed, unless proved otherwise, to be suffering from mental illness at the time of attempting suicide and shall not be liable to punishment under the said section.

(2) The appropriate Government shall have a duty to provide care, treatment and rehabilitation to a person, having mental illness and who attempted to commit suicide, to reduce the risk of recurrence of attempt to commit suicide.

125. No civil court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which the Commission or the Board is empowered by or under this Act.
to determine, and no injunction shall be granted by any court or other authority in respect of
any action taken or to be taken in pursuance of any power conferred by or under this Act.

126. The Central Government may, if it considers so necessary in the interest of
persons with mental illness being governed by the Mental Health Act, 1987, take appropriate
interim measures by making scheme for the smooth implementation of the provisions of this
Act.

127. The chairperson, president and other members and the officers and other employees
of the Authority, Commission and Board shall be deemed to be public servants within the
meaning of section 21 of the Indian Penal Code.

128. No suit, prosecution or other legal proceeding shall lie against the appropriate
Government or against the Chairperson or President or any other Member of the Central
Authority or the State Authority or the Commission or the Board, as the case may be, for
anything which is in good faith done or intended to be done in pursuance of this Act or any
rule or regulation made thereunder in the discharge of official duties.

129. The provisions of this Act shall have overriding effect notwithstanding anything
inconsistent therewith contained in any other law for the time being in force or in any
instrument having effect by virtue of any law other than this Act.

130. (1) The appropriate Government may, by notification, make rules to carry out the
provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such
rules may provide for all or any of the following matters, namely:—

(a) the manner of nomination of members of the Central Authority under sub-
section (2) of section 34;

(b) the salaries and allowances payable to, and the other terms and conditions of
service of, the chairperson and other members of the Central Authority under sub-
section (3) of section 35;

(c) the procedure for registration (including the fees to be levied for such
registration) of the mental health establishments under sub-section (2) of section 43;

(d) the manner of nomination of members of the State Authority under sub-section (2)
of section 46;

(e) the salaries and allowances payable to, and the other terms and conditions of
service of, the chairperson and other members of the State Authority under
sub-section (3) of section 47;

(f) the procedure for registration (including the fees to be levied for such
registration) of the mental health establishments under sub-section (2) of section 55;

(g) the form of accounts and other relevant records and annual statement of accounts
under sub-section (1) of section 59;

(h) the form in, and the time within which an annual report shall be prepared
under section 60;

(i) the form of accounts and other relevant records and annual statement of accounts
under sub-section (1) of section 63;
(j) the form in, and the time within which an annual report shall be prepared under section 64;

(k) the form of application to be submitted by the mental health establishment with an undertaking that the mental health establishment fulfils the minimum standards, if any, specified by the Authority, under the Explanation to sub-section (2) of section 65;

(l) the form of certificate of registration under sub-section (3) of section 65;

(m) the form of application, the detail and fees to be accompanied with it under sub-section (l) of section 66;

(n) the form of certificate of provisional registration containing particulars and information under sub-section (4) of section 66;

(o) the fees for renewal of registration under sub-section (II) of section 66;

(p) the person or persons (including representatives of the local community) for the purpose of conducting an audit of the registered mental health establishments under sub-section (I) and fees to be charged by the Authority for conducting such audit under sub-section (2) of section 67;

(q) the person or persons for the purpose of conducting an inspection or inquiry of the mental health establishments under sub-section (I) of section 68;

(r) the manner of enter and search of a mental health establishment operating without registration under sub-section (6) of section 68;

(s) the fees for issuing a duplicate certificate under sub-section (2) of section 70;

(t) the form and manner in which the Authority shall maintain in digital format a register of mental health establishments, the particulars of the certificate of registration so granted in a separate register to be maintained under section 71;

(u) the salaries and allowances payable to, and the other terms and conditions of service of, the president and other members of the Commission under sub-section (3) of section 77;

(v) the salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the Commission under sub-section (3) of section 79;

(w) other disqualifications of president or members of the Commission under clause (e) of sub-section (I) of section 82;

(x) other disqualifications of chairperson or members of the Board under clause (e) of sub-section (2) of section 82;

(y) the honorarium and other allowances payable to, and the other terms and conditions of service of, the chairperson and members of the Board under sub-section (3) of section 83;

(z) the form for furnishing periodical information under sub-section (l) or sub-section (2) of section 119;

(za) any other matter which is required to be, or may be, specified by rules or in respect of which provision is to be made by rules.

131. (I) The Central Authority may, by notification, make regulations, consistent with the provisions of this Act and the rules made thereunder, to carry out the provisions of this Act.
(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(a) the salaries and allowances payable to, and the other terms and conditions of service (including the qualifications, experience and manner of appointment) of, the chief executive officer and other officers and employees of the Central Authority under sub-section (3) of section 40;

(b) the times and places of meetings of the Central Authority and rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) under sub-section (1) of section 44;

(c) the minimum standards of facilities and services under clause (a); the minimum qualifications for the personnel engaged in mental health establishment under clause (b); provisions for maintenance of records and reporting under clause (c); and other conditions under clause (d), of sub-section (4) of section 65;

(d) categories of different mental health establishments under clause (a) of sub-section (5) of section 65;

(e) the form of application to be made by the mental health establishment and the fees to be accompanied with it under sub-section (12) of section 66;

(f) the manner of filing objections under sub-section (14) of section 66;

(g) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

132. (1) The Commission may, by notification, make regulations, consistent with the provisions of the Act and the rules made thereunder, to carry out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(a) additional regulations, regarding the procedure of advance directive to protect the rights of persons with mental illness under sub-section (3) of section 12;

(b) the times and places and rules of procedure in regard to the transaction of business at its meetings to be observed by the Commission and the Board under section 87;

(c) the procedure for advance directive under clause (c) of section 89;

(d) regulations for the purposes of carrying out the provisions of sections 105 and 106;

(e) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

133. (1) The State Authority may, by notification, make regulations, consistent with the provision of this Act and the rules made thereunder, to carry out the provisions of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such regulations may provide for all or any of the following matters, namely:—

(a) the minimum quality standards of mental health services under sub-section (9) of section 18;

(b) the salaries and allowances payable to, and the other terms and conditions of service (including the qualifications, experience and manner of appointment) of the chief executive officer and other officers and employees of the State Authority under sub-section (3) of section 52;
(c) the manner in which the State Authority shall publish the list of registered mental health professionals under clause (d) of sub-section (1) of section 55;

(d) the times and places of meetings of the State Authority and rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) under sub-section (1) of section 56;

(e) the form of application to be made by the mental health establishment and the fees to be accompanied with it under sub-section (12) of section 66;

(f) the manner of filing objections under sub-section (14) of section 66;

(g) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

134. (1) Every rule made by the Central Government and every regulation made by the Central Authority and the Commission under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or regulation, as the case may be, or both Houses agree that the rule or regulation, as the case may be, should not be made, the rule or regulation, as the case may be, shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or regulation, as the case may be.

(2) Every rule made by the State Government and every regulation made by the State Authority under this Act shall be laid, as soon as may be after it is made, before each House of the State Legislature where it consists of two Houses, or where such Legislature consists of one House, before that House.

135. (1) If any difficulty arises in giving effect to the provisions of this Act, the Central Government may, by order, published in the Official Gazette, make such provisions, not inconsistent with the provisions of this Act, as may appear to be necessary or expedient for removing the difficulty:

Provided that no order shall be made under this section after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before each House of Parliament.

136. (1) The Mental Health Act, 1987 is hereby repealed.

(2) Notwithstanding such repeal,—

(a) anything done or any action taken or purported to have been done or taken (including any rule, notification, inspection, order or declaration made or any document or instrument executed or any direction given or any proceedings taken or any penalty or fine imposed) under the repealed Act shall, in so far as it is not inconsistent with the provisions of this Act, be deemed to have been done or taken under the corresponding provisions of this Act;

(b) the Central Authority for Mental Health Services, and the State Authority for Mental Health Services established under the repealed Act shall, continue to function under the corresponding provisions of this Act, unless and until the Central Authority and the State Authority are constituted under this Act;

(c) any person appointed in the Central Authority for Mental Health Services, or the State Authority for Mental Health Services or any person appointed as the visitor under the repealed Act and holding office as such immediately before the
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commencement of this Act, shall, on such commencement continue to hold their respective offices under the corresponding provisions of this Act, unless they are removed or until superannuated;

(d) any person appointed under the provisions of the repealed Act and holding office as such immediately before the commencement of this Act, shall, on such commencement continue to hold his office under the corresponding provisions of this Act, unless they are removed or until superannuated;

(e) any licence granted under the provisions of the repealed Act, shall be deemed to have been granted under the corresponding provisions of this Act unless the same are cancelled or modified under this Act;

(f) any proceeding pending in any court under the repealed Act on the commencement of this Act may be continued in that court as if this Act had not been enacted;

(g) any appeal preferred from the order of a Magistrate under the repealed Act but not disposed of before the commencement of this Act may be disposed of by the court as if this Act had not been enacted.

(3) The mention of the particular matters in sub-section (2) shall not be held to prejudice or affect the general application of section 6 of the General Clauses Act, 1897 with regard to the effect of repeal.
STATEMENT OF OBJECTS AND REASONS

The United Nations Convention on the Rights of Persons with Disabilities, which was ratified by the Government of India in October, 2007, made it obligatory on the Government to align the policies and laws of the country with the Convention. The need for amendments to the Mental Health Act, 1987 was felt by the fact that the related law, i.e., the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 was also in the process of amendment. The Mental Health Act, 1987 could not protect the rights of persons with mental illness and promote their access to mental health care in the country.

2. In light of above, it is proposed to bring in a new legislation by repealing the Mental Health Act, 1987, and—

(a) Recognising that:

(i) Persons with mental illness constitute a vulnerable section of society and are subject to discrimination in our society;

(ii) Families bear financial hardship, emotional and social burden of providing treatment and care for their relatives with mental illness;

(iii) Persons with mental illness should be treated like other persons with health problems and the environment around them should be made conducive to facilitate recovery, rehabilitation and full participation in society;

(iv) The Mental Health Act, 1987 was insufficient to protect the rights of persons with mental illness and promote their access to mental health care in the country;

(b) And in order to:

(i) Protect and promote the rights of persons with mental illness during the delivery of health care in institutions and in the community;

(ii) Ensure health care, treatment and rehabilitation of persons with mental illness, is provided in the least restrictive environment possible, and in a manner that does not intrude on their rights and dignity. Community-based solutions, in the vicinity of the person’s usual place of residence, are preferred to institutional solutions;

(iii) Provide treatment, care and rehabilitation to improve the capacity of the person to develop his or her full potential and to facilitate his or her integration into community life;

(iv) Fulfil the obligations under the Constitution and the obligations under various International Conventions ratified by India;

(v) Regulate the public and private mental health sectors within a rights framework to achieve the greatest public health good;

(vi) Improve accessibility to mental health care by mandating sufficient provision of quality public mental health services and non-discrimination in health insurance;

(vii) Establish a mental health system integrated into all levels of general health care; and

(viii) Promote principles of equity, efficiency and active participation of all stakeholders in decision making.

3. The Bill seeks to achieve the above objects.

NEW DELHI;

GHULAM NABI AZAD

The 7th August, 2013.
Notes on Clauses

Clause 1.—This clause seeks to provide for short title, extent and commencement of the proposed legislation.

Clause 2.—This clause seeks to provide the definitions of certain words and expressions used in various provisions of the Bill.

Clause 3.—This clause seeks to provide for determination of mental illness.

Clause 4.—This clause seeks to provide for the provisions regarding capacity to make mental health care decisions.

Clause 5.—This clause seeks to provide for the provision of advance directive.

Clause 6.—This clause seeks to provide for the manner of making advance directive.

Clause 7.—This clause seeks to provide for the duty of every Board to maintain an online register of all advance directives registered with it and make them available to the concerned mental health professionals as and when required.

Clause 8.—This clause provides for the revocation, amendment or cancellation of advance directive.

Clause 9.—This clause seeks to provide that the advance directive shall not apply to the emergency treatment given under section 103 to a person who made the advance directive.

Clause 10.—This clause seeks to provide for the duty of every medical officer in charge of a mental health establishment and the psychiatrist in charge of a person’s treatment to propose or give treatment to a person with mental illness, in accordance with his valid advance directive.

Clause 11.—This clause seeks to provide for power to review, alter, modify or cancel advance directive.

Clause 12.—This clause seeks to provide for the review of advance directives.

Clause 13.—This clause seeks to provide for the liability of medical health professional in relation to advance directive.

Clause 14.—This clause seeks to provide for the appointment and revocation of nominated representative.

Clause 15.—This clause makes provision for a nominated representative of a minor.

Clause 16.—This clause seeks to provide for the revocation, alteration, etc., of nominated representative by Board.

Clause 17.—This clause seeks to provide for the duties of nominated representative.

Clause 18.—This clause seeks to provide for the right to access mental health care and treatment from mental health services run or funded by the appropriate Government.

Clause 19.—This clause seeks to provide for the right to community living.

Clause 20.—This clause seeks to provide for the right to protection from cruel, inhuman and degrading treatment.

Clause 21.—This clause seeks to provide for the right to equality and non-discrimination.

Clause 22.—This clause seeks to provide for the right to information.
Clause 23.—This clause seeks to provide that a person with mental illness shall have the right to confidentiality in respect of his mental health, mental health care, treatment and physical health care.

Clause 24.—This clause seeks to provide for the restriction on release of information in respect of mental illness.

Clause 25.—This clause seeks to provide for the right to access medical records.

Clause 26.—This clause seeks to provide for the right to personal contacts and communication.

Clause 27.—This clause seeks to provide for the right to legal aid.

Clause 28.—This clause seeks to provide for the right to make complaints about deficiencies in provision of services.

Clause 29.—This clause seeks to provide for the promotion of mental health and preventive programmes.

Clause 30.—This clause seeks to provide for the creating awareness about mental health and illness and reducing stigma associated with mental illness.

Clause 31.—This clause seeks to provide that the appropriate Government shall take measures as regard to human resource development and training, etc.

Clause 32.—This clause seeks to provide for the co-ordination within appropriate Government

Clause 33.—This clause seeks to provide for the establishment of Central Mental Health Authority.

Clause 34.—This clause seeks to provide for the composition of the Central Authority.

Clause 35.—This clause seeks to provide for the term of office, salaries and allowances of chairperson and members of the Central Authority.

Clause 36.—This clause seeks to provide for the resignation from office by a member of the Central Authority.

Clause 37.—This clause seeks to provide for the filling up of vacancies resulting by reason of death, resignation, removal, superannuation or completion of the term of office of any member of the Central Authority.

Clause 38.—This clause seeks to provide that vacancies etc. shall not invalidate proceedings of the Central Authority.

Clause 39.—This clause seeks to prevent the participation of a member of the Central Authority in a meeting of the Authority in case the member has any direct or indirect interest, whether pecuniary or otherwise, in any matter coming up for consideration at a meeting of the Central Authority.

Clause 40.—This clause seeks to provide for the officers and other employees of the Central Authority.

Clause 41.—This clause seeks to provide for the functions of chief executive officer of the Central Authority.

Clause 42.—This clause seeks to provide for the transfer of assets, liabilities of the Central Authority for Mental Health Services constituted under sub-section (1) of section 3 of the Mental Health Act, 1987

Clause 43.—This clause seeks to provide for the functions of the Central Authority.

Clause 44.—This clause seeks to provide for the meetings of the Central Authority.
Clause 45.—This clause seeks to provide for the establishment of the State Mental Health authority.

Clause 46.—This clause seeks to provide for the composition of the State Authority.

Clause 47.—This clause seeks to provide for the term of office, salaries and allowances of the chairperson and other members.

Clause 48.—This clause seeks to provide for the resignation from office of a member of the State Authority.

Clause 49.—This clause seeks to provide for the filling up of vacancies occurring by reason of death, resignation, removal, superannuation or completion of the term of office of any member of the State Authority.

Clause 50.—This clause seeks to provide that vacancies, etc., shall not invalidate proceedings of the State Authority.

Clause 51.—This clause seeks to prevent the participation of a member of the State Authority in a meeting of the Authority in case the member has any direct or indirect interest, whether pecuniary or otherwise, in any matter coming up for consideration at a meeting of the State Authority.

Clause 52.—This clause seeks to provide for the officers and other employees of the State Authority.

Clause 53.—This clause seeks to provide for the functions of chief executive officer of the State Authority.

Clause 54.—This clause seeks to provide for the transfer of assets, liabilities of the State Authority for Mental Health Services constituted under sub-section \(1\) of section 4 of the Mental Health Act, 1987.

Clause 55.—This clause seeks to provide for the functions of the State Authority.

Clause 56.—This clause seeks to provide for the meetings of the State Authority.

Clause 57.—This clause seeks to provide for the grants by the Central Government to the Central Authority.

Clause 58.—This clause seeks to provide for the Central Mental Health Authority Fund.

Clause 59.—This clause seeks to provide that the Central Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the Central Government, in consultation with the Comptroller and Auditor-General of India.

Clause 60.—This clause seeks to provide for the Central Authority to prepare an annual report giving a full account of its activities during the previous year and laying of the same by the Central Government before both Houses of Parliament.

Clause 61.—This clause seeks to provide for the grants by the State Government to the State Authority.

Clause 62.—This clause seeks to provide for the State Mental Health Authority Fund.

Clause 63.—This clause seeks to provide that the State Authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts in such form as may be prescribed by the State Government, in consultation with the Comptroller and Auditor-General of India.

Clause 64.—This clause seeks to provide for the State Authority to prepare an annual report giving a full account of its activities during the previous year and laying of the same by the State Government before the State Legislature.
Clause 65.—This clause seeks to provide for the registration of mental health establishment.

Clause 66.—This clause seeks to provide for the procedure for registration, inspection and inquiry of mental health establishments.

Clause 67.—This clause seeks to provide for the audit of mental health establishment.

Clause 68.—This clause seeks to provide for the Authority to order an inspection or inquiry of any mental health establishment, *suo moto* or on a complaint received from any person with respect to non-adherence of minimum standards specified by or under the proposed legislation or contravention of any provision thereof, to be made by such person as may be prescribed.

Clause 69.—This clause seeks to provide for the appeal to High Court against order of the State Authority refusing to grant registration or renewal of registration or cancellation of registration.

Clause 70.—This clause seeks to provide for the certificates, fees and register of mental health establishments.

Clause 71.—This clause seeks to provide for the maintenance of register of mental health establishment in digital format.

Clause 72.—This clause seeks to provide for the duty of mental health establishment to display information.

Clause 73.—This clause seeks to provide for the constitution of Mental Health Review Commission.

Clause 74.—This clause seeks to provide for the composition of Commission.

Clause 75.—This clause seeks to provide for the qualifications for appointment of president and members of Commission.

Clause 76.—This clause seeks to provide for the Selection Committee for the purpose of selection of the president and members of the Commission.

Clause 77.—This clause seeks to provide for the term of office, salaries and allowances of the president and other members of the Commission.

Clause 78.—This clause seeks to provide that the vacancies, etc., shall not invalidate proceedings of the Commission.

Clause 79.—This clause seeks to provide for the staff of the Commission.

Clause 80.—This clause seeks to provide for the constitution of Mental Health Review Boards.

Clause 81.—This clause seeks to provide for composition of the Board.

Clause 82.—This clause seeks to provide for disqualification and removal as the president or a member of the Commission.

Clause 83.—This clause seeks to provide for terms and conditions of service of the chairperson and members of the Board.

Clause 84.—This clause seeks to provide that the decisions of the Commission or the Board shall be by consensus, failing which by a majority of votes of members present and voting and in the event of equality of votes, the president or the chairperson, as the case may be, shall have a second or casting vote and that the quorum of a meeting of the Commission or the Board, as the case may be, shall be three members.

Clause 85.—This clause seeks to provide that any person with mental illness or his nominated representative or a representative of a registered non-governmental organisation,
with the consent of such a person, being aggrieved by the decision of any of the mental health establishment or whose rights under the proposed legislation have been violated, may make an application to the Board seeking redressal or appropriate relief.

Clause 86.—This clause seeks to provide that the proceedings before the Commission and the Board shall be deemed to be judicial proceedings within the meaning of sections 193, 219 and 228 of the Indian Penal Code.

Clause 87.—This clause seeks to provide for the meetings of the Commission and the Board.

Clause 88.—This clause seeks to provide for the proceedings before a Board.

Clause 89.—This clause seeks to provide for the powers and functions of the Commission.

Clause 90.—This clause seeks to provide for the Commission to appoint an Expert Committee to prepare a guidance document for medical practitioners and mental health professionals, containing procedures for assessing, when necessary or the capacity of persons to make mental health care or treatment decisions.

Clause 91.—This clause seeks to provide for powers and functions of the Board.

Clause 92.—This clause seeks to provide for appeal to High Court against order of Commission or Board by any person or establishment aggrieved by the decision of the Commission or a Board may, within a period of thirty days from such decision.

Clause 93.—This clause seeks to provide for grants by Central Government to the Commission.

Clause 94.—This clause seeks to provide for admission of a person with mental illness as independent patient in a mental health establishment.

Clause 95.—This clause seeks to provide for independent admission and treatment.

Clause 96.—This clause seeks to provide for admission of a minor.

Clause 97.—This clause seeks to provide for the discharge of independent patients.

Clause 98.—This clause seeks to provide for admission and treatment of persons with mental illness, with high support needs, in a mental health establishment, up to thirty days (supported admission).

Clause 99.—This clause seeks to provide for admission and treatment of persons with mental illness, with high support needs, in a mental health establishment, beyond thirty days (supported admission beyond thirty days).

Clause 100.—This clause seeks to provide for leave of absence from the mental health establishment.

Clause 101.—This clause seeks to provide for a person with mental illness admitted to a mental health establishment under the proposed legislation, to be taken into protection by any Police Officer at the request of the medical officer or psychiatrist in charge of the mental health establishment and taken back to the mental health establishment immediately if he absents himself without leave or without discharge from the mental health establishment.

Clause 102.—This clause seeks to provide for transfer of persons with mental illness from one mental health establishment to another mental health establishment.

Clause 103.—This clause seeks to provide for emergency treatment.

Clause 104.—This clause seeks to provide for prohibited procedures.

Clause 105.—This clause seeks to provide for restriction on psychosurgery for persons with mental illness.
Clause 106.—This clause seeks to provide for restrictions and seclusions.

Clause 107.—This clause seeks to provide for discharge planning.

Clause 108.—This clause seeks to provide that the professionals conducting research shall obtain free and informed consent from all persons with mental illness for participation in any research involving interviewing the person or psychological, physical, chemical or medicinal interventions.

Clause 109.—This clause seeks to provide for duties of police officers in respect of persons with mental illness.

Clause 110.—This clause seeks to provide for report, by the officer in charge of a police station to the Magistrate or by any person to the officer in charge of a police station within the local limits of whose jurisdiction the person with mental illness resides, of a person with mental illness in a private residence who is ill treated or neglected.

Clause 111.—This clause seeks to provide for conveying or admitting a person with mental illness to a mental health establishment by a Magistrate.

Clause 112.—This clause seeks to provide for provisions regarding prisoners with mental illness.

Clause 113.—This clause seeks to provide for the person in charge of a State run custodial institution (including beggars homes, orphanages, women’s protection homes and children homes) to take such resident of the institution, who appears to have or is likely to have a mental illness, to the nearest mental health establishment run or funded by the appropriate Government for assessment and treatment, as necessary.

Clause 114.—This clause seeks to provide for question of mental illness in judicial process.

Clause 115.—This clause seeks to provide for restriction to discharge functions by professionals not covered by profession.

Clause 116.—This clause seeks to provide for penalties for establishing or maintaining a mental health establishment in contravention of provisions of the proposed legislation Act.

Clause 117.—This clause seeks to provide for punishment for contravention of the provisions of the proposed legislation or rules or regulations made thereunder.

Clause 118.—This clause seeks to provide for offences by companies.

Clause 119.—This clause seeks to provide for power of the Central Government to call upon the Authority or the Commission or the Board to furnish, periodically or as and when required any information concerning the activities carried on by the Authority or the Commission or the Board, as the case may be, in such form as may be prescribed, to enable that Government, to carry out the purposes of the Bill.

Clause 120.—This clause seeks to provide for power of the Central Government to issue directions in writing from time to time to the Authority on questions of policy, other than those relating to technical and administrative matters.

Clause 121.—This clause seeks to provide for power of the Central Government to supersede the Central Authority.

Clause 122.—This clause seeks to provide for power of State Government to supersede the State Authority.

Clause 123.—This clause seeks to provide for special provisions for States in northeast and hill States taking into consideration the communication, travel and transportation difficulties.
Clause 124.—This clause seeks to provide for presumption of mental illness in case of attempt to commit suicide by a person.

Clause 125.—This clause seeks to provide for bar of jurisdiction of civil courts to entertain any suit or proceeding in respect of any matter which the Commission or the Board is empowered by or under the proposed legislation to determine, and also that no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under proposed legislation.

Clause 126.—This clause seeks to provide for transitory provisions.

Clause 127.—This clause seeks to provide that the chairperson, members and staff of the Authority, Commission and Board shall be deemed to be public servants.

Clause 128.—This clause seeks to provide for protection of action taken in good faith.

Clause 129.—This clause seeks to provide that the proposed legislation shall have over-riding effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than the proposed legislation.

Clause 130.—This clause seeks to empower the appropriate Government to make rules to carry out the provisions of the said legislation.

Clause 131.—This clause seeks to empower the Central Authority to make regulations.

Clause 132.—This clause seeks to empower the Commission to make regulations.

Clause 133.—This clause seeks to empower the State Authority to make regulations.

Clause 134.—This clause seeks to provide for laying of every rule made by the Central Government and every regulation made by the Central Authority and the Commission under the proposed legislation, as soon as may be after it is made, before each House of Parliament. This clause also seeks to provide for laying of every rule made by the State Government and every regulation made by the State Authority under the proposed legislation, as soon as may be after it is made, before each House of the State Legislature where it consists of two Houses, or where such Legislature consists of one House, before that House.

Clause 135.—This clause seeks to provide for the power to remove difficulties.

Clause 136.—This clause seeks to provide for repeal of the Mental Health Act, 1987 and saving the actions taken thereunder.
FINANCIAL MEMORANDUM

Sub-clauses (3) and (6) of clause 18 of the Bill provides that the appropriate Government shall make sufficient provisions, as may be necessary, for a range of services required by persons with mental illness at all general hospitals run or funded by such Government and basic and emergency mental health care services at all community health centres and upwards in the public health system run or funded by such Government. Sub-clause (7) of clause 18 provides that the persons with mental illness living below the poverty line whether or not in possession of a below poverty line card, or who are destitute or homeless shall be entitled to mental health treatment and services free of any charge and at no financial cost at all mental health establishments run or funded by the appropriate Government and at other mental health establishments designated by it. Sub-clause (11) of clause 18 provides for the appropriate Government to take measures to ensure that necessary budgetary provisions in terms of adequacy, priority, progress, and equity are made for effective implementation of the provisions of this clause.

2. Sub-clause (2) of clause 19 of the Bill provides that the appropriate Government shall, within a reasonable period, provide for or support the establishment of less restrictive community based establishments including halfway homes, group homes and the like for persons who no longer require treatment in more restrictive mental health establishments such as long stay mental hospitals.

3. Sub-clause (a) of clause 30 of the Bill provides for the appropriate Government to ensure that the provisions of the proposed legislation are given wide publicity through public media, including television, radio, print and online media at regular intervals.

4. Sub-clause (1) of clause 31 of the Bill provides that the appropriate Government shall take measures to address the human resource requirements of mental health services in the country by planning, developing and implementing educational and training programmes in collaboration with institutions of higher education and training, to increase the human resources available to deliver mental health interventions and to improve the skills of the available human resources to better address the needs of persons with mental illness. Sub-clause (2) of clause 31 provides that the appropriate Government shall train all medical officers in public health care establishments and all medical officers in the prisons or jails to provide basic and emergency mental health care.

5. Clause 33 of the Bill provides for the establishment of a Central Mental Health Authority.

6. Sub-clause (3) of clause 35 of the Bill provides for the salaries and allowances payable to the chairperson and other members of the Central Authority.

7. Item (e) of sub-clause (1) of clause 43 of the Bill makes provisions for training all persons including law enforcement officials, mental health professionals and other health professionals about the provisions and implementation of the proposed legislation.

8. Clause 45 of the Bill provides for the establishment of State Mental Health Authority.

9. Sub-clause (3) of clause 47 of the Bill provides for the salaries and allowances payable to the chairperson and other members of the State Authority.

10. Item (e) of sub-clause (1) of clause 55 of the Bill makes provisions for training all persons including law enforcement officials, mental health professionals and other health professionals about the provisions and implementation of the proposed legislation.

11. Clause 57 of the Bill provides that the Central Government may, after due appropriation made by Parliament by law in this behalf, make to the Central Mental Health Authority grants of such sums of money as the Central Government may think fit for being utilised for the purposes of the proposed legislation.
12. Sub-clause (2) of clause 58 of the Bill provides for the Central Mental Health Authority Fund to be applied for meeting the salary, allowances and other remuneration of the chairperson, other members, chief executive officer, other officers and employees of the Central Mental Health Authority and the expenses of the Central Mental Health Authority incurred in the discharge of its functions and for purposes of the proposed legislation.

13. Clause 61 of the Bill provides that the State Government may, after due appropriation made by State Legislature by law in this behalf, make to the State Authority grants of such sums of money as the State Government may think fit for being utilised for the purposes of the proposed legislation.

14. Sub-clause (2) of clause 62 of the Bill provides for the State Mental Health Authority Fund to be applied for meeting the salary, allowances and other remuneration of the chairperson, other members, chief executive officer, other officers and employees of the State Authority and the expenses of the State Authority incurred in the discharge of its functions and for purposes of the proposed legislation.

15. Clause 73 of the Bill provides for the constitution of the Mental Health Review Commission.

16. Sub-clause (3) of clause 77 of the Bill provides for the salaries and allowances payable to the president and other members of the Mental Health Review Commission.

17. Clause 80 of the Bill provides for the constitution of Mental Health Review Boards by the Mental Health Review Commission, with prior concurrence of the concerned State Government in the districts of that State.

18. Sub-clause (3) of clause 83 of the Bill provides for honorarium and other allowances payable to the chairperson and members of the Mental Health Review Board.

There is no easy way of estimating the full financial burden likely to be incurred if all the provisions of the proposed legislation if enacted were implemented in such a manner that all persons requiring such services were to be covered. However, some of these tasks are currently funded through approved plan schemes in selected districts which the Central Government intends to extend to the entire country in the XIIth Plan period. Some tasks which are currently not funded by the Central Government and which would be necessary should the proposed legislation be enacted, are also proposed to be funded through Plan schemes. Funding through Plan schemes for the implementation of the proposed legislation would need to continue in subsequent Plan periods also. Provisioning for health is not a one-time activity. Since health is a State subject under the Constitution, it is also expected that over time, the States will also contribute substantially to the implementation of programmes for the promotion of mental health and care and treatment of persons with mental illness, thereby, contributing to the implementation of the provisions of the Bill. However, the expenditure, whether recurring or non recurring, will be met out of the Consolidated Fund of India or Consolidated Fund of the concerned State.
MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 130 of the Bill empowers the appropriate Government to make rules to carry out the provisions of the proposed legislation. Sub-clause (2) of this clause enumerates the matters with respect to which rules may be made under this clause. These matters inter alia, relate to - (a) the manner of nomination of members of the Central Authority under sub-clause (2) of clause 34; (b) the salaries and allowances payable to, and the other terms and conditions of service of, the chairperson and other members of the Central Authority under sub-clause (3) of clause 35; (c) the procedure for registration (including the fees to be levied for such registration) of the mental health establishments under sub-clause (2) of clause 43; (d) the manner of nomination of members of the State Authority under sub-clause (2) of clause 46; (e) the salaries and allowances payable to, and the other terms and conditions of service of, the chairperson and other members of the State Authority under sub-clause (3) of clause 47; (f) the procedure for registration (including the fees to be levied for such registration) of the mental health establishments under sub-clause (2) of clause 55; (g) the form of accounts and other relevant records and annual statement of accounts under sub-clause (1) of clause 59; (h) the form in which and the time within which an annual report shall be prepared under clause 60; (i) the form of accounts and other relevant records and annual statement of accounts under sub-clause (1) of clause 63; (j) the form in which and the time within which an annual report shall be prepared under clause 64; (k) the form of application to be submitted by the mental health establishment with an undertaking that the mental health establishment fulfils the minimum standards, if any, specified by the Authority, under the Explanation to sub-clause (2) of clause 65; (l) the form of certificate of registration under sub-clause (3) of clause 65; (m) the form of application, the detail and fees to be accompanied with it under sub-clause (1) of clause 66; (n) the form of certificate of provisional registration containing particulars and information under sub-clause (4) of clause 66; (o) the fees for renewal of registration under sub-clause (11) of clause 66; (p) the person or persons (including representatives of the local community) for the purpose of conducting an audit of the registered mental health establishments under sub-clause (1) and fees to be charged by the Authority for conducting such audit under sub-clause (2) of clause 67; (q) the person or persons for the purpose of conducting an inspection or inquiry of the mental health establishments under sub-clause (1) of clause 68; (r) the manner of entry and search of a mental health establishment operating without registration under sub-clause (6) of clause 68; (s) the fees for issuing a duplicate certificate under sub-clause (2) of clause 70; (t) the form and manner in which the Authority shall maintain in digital format a register of mental health establishments, the particulars of the certificate of registration so granted in a separate register to be maintained under clause 71; (u) the salaries and allowances payable to, and the other terms and conditions of service of, the president and other members of the Commission under sub-clause (3) of clause 77; (v) the salaries and allowances payable to, and the other terms and conditions of service of, the officers and other employees of the Commission under sub-clause (3) of clause 79; (w) other disqualifications of president or members of the Commission under item (e) of sub-clause (1) of clause 82; (x) other disqualifications of chairperson or members of the Board under item (e) of sub-clause (2) of clause 82; (y) the honorarium and other allowances payable to, and the other terms and conditions of service of, the chairperson and members of the Board under sub-clause (3) of clause 83; (z) the form for furnishing periodical information under sub-clause (1) or sub-clause (2) of clause 119; (za) any other matter which is required to be, or may be, specified by rules or in respect of which provision is to be made by rules.

Clause 131 of the Bill empowers the Central Authority to make regulations, consistent with the provisions of the proposed legislation and the rules made thereunder, to carry out the provisions of the proposed legislation. Sub-clause (2) of this clause enumerates the matters with respect to which regulations may be made under this clause. These matters, inter alia, relate to —(a) the salaries and allowances payable to, and the other terms and
conditions of service (including the qualifications, experience and manner of appointment) of the chief executive officer and other officers and employees of the Central Authority under sub-clause (3) of clause 40; (b) the times and places of meetings of the Central Authority and rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) under sub-clause (1) of clause 44; (c) the minimum standards of facilities and services under clause (a); the minimum qualifications for the personnel engaged in mental health establishment under clause (b); provisions for maintenance of records and reporting under clause (c) and other conditions under clause (d), of sub-clause (4) of clause 65; (d) categories of different mental health establishments under item (a) of sub-clause (5) of clause 65; (e) the form of application to be made by the mental health establishment and the fees to be accompanied with it under sub-clause (12) of clause 66; (f) the manner of filing objections under sub-clause (14) of clause 66; (g) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

Clause 132 of the Bill empowers the Commission to make regulations, consistent with the provisions of the proposed legislation and the rules made thereunder, to carry out the provisions of the proposed legislation. Sub-clause (2) of this clause enumerates the matters with respect to which regulations may be made under this clause. These matters, inter alia, relate to — (a) additional regulations regarding the procedure of advance directive to protect the rights of persons with mental illness under sub-clause (3) of clause 12; (b) the times and places and rules of procedure in regard to the transaction of business at its meetings to be observed by the Commission and the Board under clause 87; (c) the procedure for advance directive under clause (c) of clause 89; (d) regulations for the purposes of carrying out the provisions of clauses 105 and 106; (e) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

Clause 133 of the Bill empowers the State Authority to make regulations, consistent with the provision of the proposed legislation and the rules made thereunder, to carry out the provisions of the proposed legislation. Sub-clause (2) of this clause enumerates the matters with respect to which regulations may be made under this clause. These matters, inter alia, relate to — (a) the minimum quality standards of mental health services under sub-clause (9) of clause 18; (b) the salaries and allowances payable to, and the other terms and conditions of service (including the qualifications, experience and manner of appointment) of, the chief executive officer and other officers and employees of the State Authority under sub-clause (3) of clause 52; (c) the manner in which the State Authority shall publish the list of registered mental health professionals under item (d) of sub-clause (1) of clause 55; (d) the times and places of meetings of the State Authority and rules of procedure in regard to the transaction of business at its meetings (including quorum at such meetings) under sub-clause (1) of clause 56; (e) the form of application to be made by the mental health establishment and the fees to be accompanied with it under sub-clause (12) of clause 66; (f) the manner of filing objections under sub-clause (14) of clause 66; (g) any other matter which is required to be, or may be, specified by regulations or in respect of which provision is to be made by regulations.

Clause 134 of the Bill provides that every rule made by the Central Government and every regulation made by the Central Authority and the Commission under the proposed legislation are required to be laid before each House of the Parliament. It also provides that every rule made by the State Government and every regulation made by the State Authority under the proposed legislation shall be laid before each House of the State Legislature where it consists of two Houses, or where such legislation consist of one House, before that House.

The matters in respect of which rules and regulations may be made under the aforesaid provisions are matters of procedure and administrative details and it is not practical to provide for them in the Bill itself. The delegation of legislative power is, therefore, of a normal character.
BILL

to provide for mental health care and services for persons with mental illness and to protect, promote and fulfil the rights of such persons during delivery of mental health care and services and for matters connected therewith or incidental thereto

(Shri Ghulam Nabi Azad, Minister of Health and Family Welfare)